BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Appeal No.35 of 2024 (SZ)

Mr. : Kasim Alayan : Appellant

Versus

The Water / Air Appellate Authority
Rep.by its Chairman,
Thiruvananthapuram and others : Respondent(s)

REPORT FIELD BY THE ENVIRONMENTAL ENGINEER AS PER ORDER OF THE HON'BLE NATIONAL GREEN TRIBUNAL

STANDING COUNSEL FOR THE 2nd RESPONDENT:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

മലിനീകരണ നിയന്ത്രണ ബോർഡ് പാലക്കാട്

Appeal No.35 of 2024 (SZ)

Mr. : Kasim Alayan : Appellant

VS.

The Water / Air Appellate Authority
Rep.by its Chairman,
Thiruvananthapuram and others : Respondent(s)

TABLE OF CONTENTS

SI No.	Description	Pages
1	**Reply filed by the 2nd Respondent**	3-5

Dated this the 28th day of September 2024

STANDING COUNSEL FOR THE 2nd RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CHENNAI

Appeal No.35 of 2024 (SZ)

Mr. : Kasim Alayan : Appellant

VS.

The Water / Air Appellate Authority
Rep.by its Chairman,
Thiruvananthapuram and others : Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, PALAKKAD.

I, Sri. J. Aurther Xavier, aged 55 years, S/o. Joseph, Now working as Environmental Engineer, Kerala State Pollution Control Board, District Office, Palakkad, 2nd respondent in the above appeal.

1) The appellant had applied for Consent to Operate of a saw mill on 18.09.2015. The document from Industries Department dated 17.07.2015 attached with the application showed that the total power required in the unit was 21 HP. Being an old unit, siting criteria for new saw mills were not made applicable. The house of the complainant was shown at 34 m from the centre of the building. Hence Consent to Operate dated 01.11.2015 was issued to the appellant which was renewed on 17.12.2021 and is valid upto 31.08.2026. A copy of the Consent and its renewal are produced herewith marked as Exhibit – R2 (A).

2) A complaint against the saw mill of the appellant was forwarded by the Secretary, Alanallur Panchayth, Palakkad, dated 26.07.2022. Based on this complaint, Board Officials inspected the site on 11.08.2022. The complaint was against the noise and dust pollution from the saw mill. The complainant, who is the 4th respondent

J. AURTHER XAVIER
ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Palakkad

here, alleged that the unit had expanded, constructed building nearer to his house, installed new machinery and all these caused increase of pollution. In the inspection it was found that the distances from the boundary and from the complainant's house shown in the site plan attached with the Consent application submitted for R2 (A) consent was different from the actual distance available. This showed that the building of the unit has expanded without prior permission of the Board. The enclosure was also not adequate. Hence letter dated 19.08.2022 was issued to the Appellant to give explanation for violation of conditions of Consent 5.4 and 5.17. A Copy of the letter is produced herewith marked as Exhibit – R2 (B).

3) The appellant submitted letter dated 05.09.20222 in reply to the instructions given by the Board. In the reply appellant stated that the unit was operating with 36 HP from 2000-2001 financial year onwards and that he has not made any expansion. But in the attachments of this letter, in a letter submitted to the Secretary, Alanallur Panchayath, the appellant had stated that the band saw was installed in 2017, which is after obtaining, the consent. A copy of the letter dated 05.09.2022 is produced herewith marked as Exhibit – R2 (C).

4) On verifying the forest license and acknowledgment (Part – II) of the industries department of the year 2015, it was clear that at the time of grant up Consent on 01.11.2015. The machineries were Re-saw – 16 HP, Planer – 5 HP, Total 21 HP only. Copy of forest license and acknowledgment (Part – II) are produced herewith marked as Exhibit – R2 (D) and Exhibit – R2 (E) respectively. Hence as it was clear that expansions of machinery happened without prior permission from the Board after obtaining Consent to Operate, Show Cause Notice dated 13.10.2022 was issued to the appellant directing to show cause why Consent shall not be withdrawn for the following reasons.

- The saw mill has installed 16 HP band saw without adhering to distance criteria of 25m to residences and 10 m set backs.
- The band saw has not been shifted as per Boards instructions dated 19.08.2022.

J. AURTHER XAVIER
ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board

A copy of the notice dated 13.09.2020 is marked as Exhibit – R2 (F).

5) The appellant submitted reply dated 21.10.2021 to the notice in which he again stated that he has not installed new machinery after obtaining Consent of the Board. A copy of the reply dated 21.10.2022 is marked as Exhibit – R2(G).

6) In between Board Officials conducted inspection dated 11.10.2022 at the appellant's saw mill. Notice of inspection in Form-II as per Air (Prevention & Control of Pollution) Rules, 1981 was given to the appellant and it was duly acknowledged. Copy of the notice marked as Exhibit – R2(H). It was found in the inspection that the Boards instructions to replace the saw mill has not been complied.

7) Order dated 31.10.2022 was issued to the appellant withdrawing the Consent to Operate as per provisions of the Air (Prevention and Control of Pollution) Act, 1981 as he had violated the Consent conditions and not complied with Board's instructions. A Copy of the order is produced herewith marked as Exhibit – R2 (J). Copies of the inspection-reports of Board Officials of inspections dated 11.08.2022 and 11.10.2022 is produced herewith marked as Exhibit – R2(K).

8) The Board official has inspected the unit on 26.09.2024. During inspection the unit was not working and bushes have grown all around the unit and also noticed that the Board's instructions to relocate the band saw was not complied.

All the above are true to the best of my knowledge, information and belief.

Dated this the 28th day of September 2024.

DEPONENT

J. AURTHER XAVIER
ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Palakkad

VERIFICATION

I, Sri. J. Aurther Xavier, aged 55 years, S/o. Joseph, now working as Environmental Engineer in the District Office - Palakkad of the Kerala State Pollution Control Board at Palakkad, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 28th day of September 2024, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.

J. AURTHER XAVIER. Environmental Engineer,

District Office - Palakkad

Kerala State Pollution Control Board, Palakkad.

J. AURTHER XAVIER
ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Palakkad

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Appeal No.35 of 2024 (SZ)

Mr. : Kasim Alayan : Appellant

VS.

The Water / Air Appellate Authority
Rep.by its Chairman,
Thiruvananthapuram and others : Respondent(s)

AFFIDAVIT

I, J. Aurther Xavier, aged 55 years, S/o. Joseph, residing at Annal Illam, Canal Pirivu, Pampam Pallam P.O, Palakkad, Kerala -678621, do hereby solemnly affirm and state as follows:

I am now working as the Environmental Engineer, District Office – Palakkad Kerala State Pollution Control Board at Palakkad. I am competent to and duly authorized to represent the 2nd respondent in the above case.I know the facts and circumstances of the case. The factual submissions made here underin paragraphs 1 to 8 of the reply are true and correct to the best of my knowledge, information and belief. The legal submissions made therein are made on advice received from Counsel. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying reply on file and it is so humbly prayed in the interests of justice in this case.

J. AURTHER XAVIER, DEPONENT

Solemnly affirmed and signed before me by the literate deponent
personally known to meon this the 28th day of September 2024 at my office in Palakkad

J. AURTHER XAVIER
ENVIRONMENTAL ENGINEER
Kerala State Pollution Control Board
District Office, Palakkad

STANDING COUNSEL FOR THE 2nd RESPONDENT

Excibit - R2(A)

FILE NO : PCB/PLKD/IC/CO-3180/2015
Date of issue : 01/11/2015

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :1806391
Dated:2015-09-18

TO

M/s ALAYAN TIMBERS
ALANALLUR PO,MANNARKKAD,PALAKKAD
678601

Consent No. :
Valid Upto :31/08/2018

Kerala State Pollution Control Board Palakkad

Krishnan M.N
Environmental Engineer

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	**VALIDITY**	31/08/2018
2	Name and Address of the establishment	ALAYAN TIMBERS ALANALLUR PO,MANNARKKAD,PALAKKAD 678601
3	Communication	Telephone :91-9846507696 Fax :- E-mail:kasim.alayan@iyc.in
4	Occupier Details	Kasim Alayan, Alayan House, Alanallur PO, Palakkad-678601
5	Local Body	Alanallur Grama Panchayath
6	Survey Number	112/2
7	Village	Alanallur I
8	Taluk	MANNARKKAD
9	District	PALAKKAD
10	Capital Investment(Rs in Lakhs)	Rs.2.75 lakhs
11	Scale	Small
12	Category	ORANGE
13	Annual fee(Rs) Total Fee remitted(Rs)	Rs.690/- Rs.4485/-
14	RAW MATERIAL	PRODUCTS
	Wood @50 Cubic feet	Sized Wood,Furnitures @50 Cubic feet
15	Total Power Required (HP)	21

2 CONDITIONS AS PER
The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water consumption: 100 l/day

2.3 Effluent generation: NIL

2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	**Characteristics**	**Unit**	**Tolerance Limit**	
			Sewage	**Trade Effluent**

2.5 Mode of disposal of treated effluent: NA

Kerala State Pollution Control Board Palakkad

Krishnan M.N
Environmental Engineer

3. CONDITIONS AS PER
The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

4. CONDITIONS AS PER
The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handiing) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.

4.3.1 Activities for which Authorisation is granted

Collection		**transport**	
Reception		**Storage**	
Treatment		**Reprocessing/Disposal**	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

SI.No.	**Hazardous Waste**	**Schedule Category**	**Quantity Tonne/year**

Mode of	
Storage	**Disposal**

4.4 e-waste shall be disposed off safely as per the e-waste (Management and Handling) Rules, 2011.

5. SPECIFIC CONDITIONS

5.1 The location of the industry/out let shall be as per the approved drawing attached.

5.2 The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.3 For renewal of the integrated consent, application in the prescribed form through online on www.keralapcb.nic.in shall be submitted to the Board between 3 and 4 months in advance of the date of expiry of consent.

Kerala State Pollution Control Board * Palakkad *

Krishnan M.N
Environmental Engineer

5.4 No **change or alteration** of the industrial plant is to be made without the prior permission of the Board. Any **change in the particulars** furnished and/or in the identity of the occupier/authorised agent is to be **intimated to the Board** forthwith.

5.5 In case of discharge/ apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee / authorisee shall make all possible efforts to mitigate / prevent / remediate the discharge.

5.6 In case of process **disturbance / failure** of pollution control equipments, the respective units shall be shut down and shall **not be restarted** until the control measures are rectified to achieve the desired efficiency.

5.7 If operations **are done with backup** power, the generator shall have adequate capacity to run all associated pollution **control devices.**

5.8 **Arrangements** for rain water harvesting shall be provided and maintained.

5.9 **Sanitary facilities** with septic tank and soak pit shall be provided. Discharge of effluent shall made through soak pit system. The soak pit shall be bottom sealed, honeycombed/ perforated side wall and 45 cm thick 2 mm sand envelope around the side wall.

5.10 The soak pit shall be at a minimum distance of 10 m from nearest well.

5.11 There shall not be any discharge of trade effluent from the premises.

5.12 Sound level measured 1 m outside the boundary of the premises shall not exceed the Ambient Air Quality standards in respect of Noise applicable to that area.

5.13 The suspended particulate matter and the boundary of the premises shall not exceed the limit applicable to that area as per the National Ambient Air Quality standards.

5.14 The occupier shall install or modify equipments, as necessary to make the emission /sound quality conform to the standards specified in condition nos. 5.12 & 5.13.

5.15 Saw dust shall be collected securely and stored safely until disposal.

5.16 There shall not be any fugitive emission from the industry

5.17 All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated premises.

5.18 Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.

5.2 The consentee shall put up two signboards, one for showing the name of the industry and another for displaying important consent conditions at the entrance of the unit.

5.3 Adequate safety measures shall be provided in the unit in accordance with fire and safety regulations.

5.4 This consent is granted on the basis of the affidavit furnished by the applicant. If the statement furnished in the affidavit is found false, the consent issued will be revoked and prosecution will be launched against the unit

Kerala State Pollution Control Board Palakkad

Krishnan M.N
Environmental Engineer

Environmental Engineer

DATE :01/11/2015

SIGNATURE & SEAL OF ISSUING AUTHORITY

OFFICE SEAL

Copy To

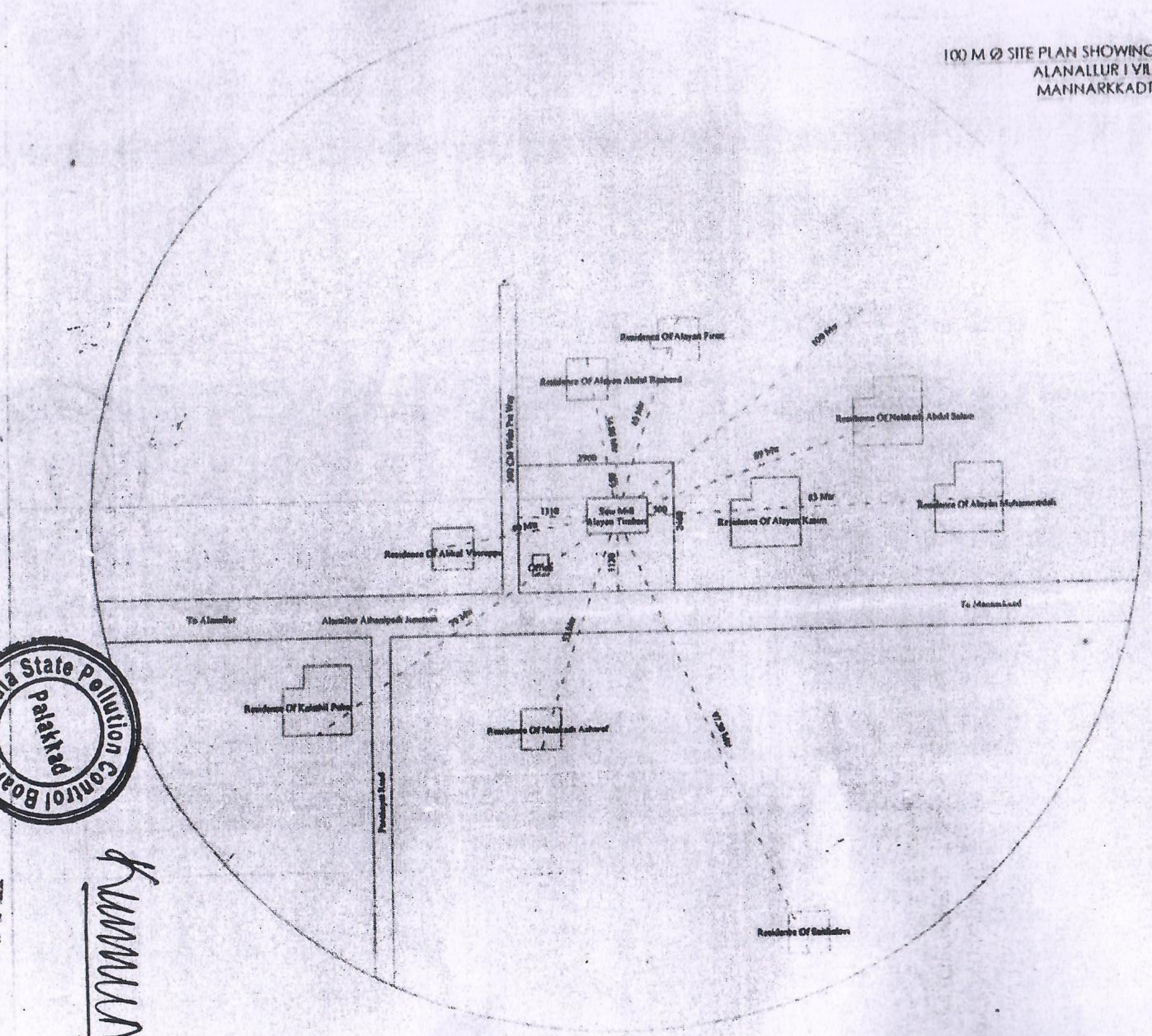
Alayan Timbers, Alanallur PO,Mannarkkad,Palakkad - 678601

Kerala State Pollution Control Board ★ Palakkad

Krishnan M.N
Environmental Engineer

100 M Ø SITE PLAN SHOWING THE ALAYAN TIMBERS (SAW MILL)IN Sy No 112/2 Of
ALANALLUR I VILLAGE ALANALLUR GRAMAPANCHAYAT
MANNARKKADTALUK,PALAKKAD.For Mr KASIM ALAYAN

Building No IX/406,407
Plot Area 18 Cents / 728.46 M2



Applicant

Kasim Alayan
Alayan Timbers
Alanallur PO
Palakkad-DT

Prepared

RAJESH BABU.K
Licensed Building Supervisor
Reg.No.E-2050/08/4139/RKD/340/2012/SS
Dept.of Urban Affairs
Govt. Of Kerala
Mob:9447520066

Office

Kerala State Pollution Control Board ★ Palakkad

Krishnan M.N
Environmental Engineer

KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/ICO/O15PAL1806252/2021
Date of issue :17/12/2021

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R1/16179845/2021

Ref : Consent No: PCB/PLKD/IC/CO/F/3812/2015 dated 01.11.2015 valid upto 31.08.2021 in File No: PCB/PLKD/IC/CO-3180/2015

The ' Integrated Consent to Operate' issued as per reference above to M/s Alayan Timbers, Alanallur PO,Mannarkkad,Palakkad is hereby renewed up to 31/08/2026 and issued to M/s Alayan Timbers, Alanallur PO,Mannarkkad,Palakkad The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Fee Remitted(Rs.)	4355
2	Capital Investment(Rs. in Lakhs)	2.75
3	Category	Green
4	Annual Fee(Rs.)	750
5	Validity	31.08.2026
6	Renewal Date	On or before 30.06.2026

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

Kerala State Pollution Control Board Palakkad

K...
E... ...neer

Exibit - K2 (B)

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ് പാലക്കാട്
DISTRICT OFFICE PALAKKAD
NEAR DISTRICT PANCHAYATH OFFICE PALAKKAD - 678 001
www.keralapcb.nic.in

DESPATCHED
Date 27/8/2022

In reply please refer to : പിസിബി/പിഎൽകെഡി/180/2012 തീയതി 19/08/2022

ഭരണഭാഷ മാതൃഭാഷ

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

കാസിം ആലായൻ.
ആലായൻ ഹൗസ്,
അലനല്ലൂർ പി.ഒ.,
പാലക്കാട് 678601.

വിഷയം: താങ്കളുടെ ആലായൻ ടിമ്പേഴ്സ് എന്ന സ്ഥാപനത്തിനെതിരെ നൽകിയ പരാതി സംബന്ധിച്ച്.

സൂചന:
1. കൺസന്റ് നം. പിസിബി/പിഎൽകെഡി/ഐസി/സിഒ 3180/2015 തിയതി 01.11.2015 സാധുത 31.08.2018.
2. കൺസന്റ് നം. പിസിബി/പിഎൽകെഡി/ഐസിഒ/ആർ1/161/9845/2021 തിയതി 17.12.2021 സാധുത 31.08.2026.

സർ,

താങ്കളുടെ സ്ഥാപനമായ ആലായ ടിമ്പേഴ്സ് എന്ന സ്ഥാപനത്തിനെതിരെ ബോർഡിൽ പരാതി ലഭിച്ചിരുന്നു. പരാതിയിൽ താങ്കളുടെ സ്ഥാപനം പരാതിക്കാരന്റെ കോമ്പൗണ്ടിന്റെ അടുത്തേക്കായി നീക്കി നിർമ്മിച്ചിട്ടുണ്ടെന്നും പുതുതായി താങ്കൾ രണ്ട് മൂന്ന് വർഷം മുമ്പ് രണ്ട് മെഷിനറികൾ അധികമായി സ്ഥാപിച്ചിട്ടുണ്ട് എന്നും ഇതിന്റെ ശബ്ദവും പൊടിയും കാരണം പരാതിക്കാരനും കുടുംബവും ബുദ്ധിമുട്ടിലാണെന്നും പരാതിയിൽ പറയുന്നു. പരിശോധനയിൽ താങ്കൾക്ക് ബോർഡ് ബോർഡ് അനുമതി തന്ന യന്ത്രങ്ങൾ തന്നെയാണ് ഉപയോഗിക്കുന്നത് എന്ന് ബോദ്ധ്യപ്പെട്ടു. എന്നാൽ താങ്കൾ ബോർഡിൽ സൂചന(1) കൺസന്റിന് വേണ്ടി സമർപ്പിച്ച അപേക്ഷയിൽ ഉള്ളടക്കം ചെയ്ത സൈറ്റ്പ്ലാൻ പ്രകാരമുള്ള വീടുകളിലേക്കുള്ള ദൂരവും സെറ്റ്ബാക്ക് മാനദണ്ഡങ്ങളും നിലവിൽ താങ്കളുടെ സ്ഥാപനം പാലിക്കാത്തതായി കണ്ടു. പരിശോധനയിൽ താങ്കളുടെ സ്ഥാപനം രൂപമാറ്റം വരുത്തിയതായി ബോദ്ധ്യപ്പെട്ടു. എന്നാൽ ഇത് സൂചന(1) കൺസന്റ് ടു ഓപ്പറേറ്റിലെ ക്രമ നമ്പർ 5.4 വ്യവസ്ഥയുടെ ലംഘനമാണ്. താങ്കളുടെ സ്ഥാപനത്തിൽ മതിയായ അടച്ചുമറ (മെറ്റീരിയൽ ഉപയോഗിക്കുന്നതിനുള്ള പ്രവേശനദ്വാരം ഒഴിച്ച്) കണ്ടില്ല. ഇത് കൺസന്റ് ടു ഓപ്പറേറ്റ് ക്രമ നമ്പർ 5.17 വ്യവസ്ഥയുടെ ലംഘനമാണ്. ആയതിനാൽ ഈ കത്ത് കൈപ്പറ്റി 15 ദിവസത്തിനുള്ളിൽ വ്യവസ്ഥകൾ ലംഘിച്ചതു സംബന്ധിച്ച മറുപടി ബോധിപ്പിക്കണമെന്നും അല്ലാത്തപക്ഷം കൺസന്റ് പിൻവലിക്കുന്നതിനുള്ള നടപടിക്രമങ്ങൾ സ്വീകരിക്കുന്നതാണ്.

വിശ്വസ്തതയോടെ,

For [signature]

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

[signature]

Kerala State Pollution Control Board Palakkad

Krishna...

Exhibit R2 B

Phone : 0491 – 2505542
E-mail : kspcbpalakkad@gmail.com

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, പാലക്കാട്
DISTRICT OFFICE, PALAKKAD
NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001
www.kspcb.kerala.gov.in

In reply please refer to: PCB/PLKD/TG-180/2012 Date: 19/08/2022

From,

The Environmental Engineer

To,

Kasim Alayan
Alayan House.
Alanallur PO.
Palakkad-678601.

Sub: - Regarding the complaint against your Alayan Timbers

Ref: 1) Consent No. PCB/PLKD/IC/CO 3180/2015 dated 01.11.2015 Valid on 31.08.2018.
2) Consent No. PCB/PLKD/ICO/R1/16179845/2021 dated 17.12.2021 to 31.08.2026.

Sir,

A complaint has been received in the board against your company, Alayan Timbers. In the complaint, it was stated that your establishment has been shifted close to the compound of the complainant and you have installed newly two additional machineries about two to three years ago and due to the noise and dust, the complainant and his family were suffering. During the inspection, it was confirmed that you are using the machines approved by the Board. However, it has been found that your establishment is currently not complying with the distance to houses and setback criteria as per the site plan contained in the application submitted vide Ref (1) for consent to operate of the Board. During the inspection, it was found that you have modified your establishment. But this is a violation of the sequence number 5.4 condition in the Ref (1) consent to operator. Adequate closure (except access for material

movement) was not found in your establishment. This is a violation of the consent to operate clause 5.17. Therefore, within 15 days of receipt of this letter, you are directed to give explanation regarding the violation of the conditions, otherwise the procedures for withdrawal of consent will be initiated.

Yours faithfully,

ENVIRONMENTAL ENGINEER

Sd/-

R2 - (c)

05/09/2022

12/9/2022

പ്രേക്ഷിതൻ,

കാസിം ആലായൻ,
ആലായൻ ഹൗസ്,
അലനല്ലൂർ പി.ഒ., പാലക്കാട്. 9846507696

സ്വീകർത്താവ്,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ,
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്,
ജില്ലാ ഓഫീസർ, പാലക്കാട്.

വിഷയം:- ആലായൻ ട്രിമ്പേഴ്സ് എന്ന സ്ഥാപനത്തിനെതിരായ പരാതി സംബന്ധിച്ച്

സൂചന:- അങ്ങയുടെ 19-08-2022 ലെ PCB/PLKD/18/2012 നമ്പർ കത്ത്.

സൂചന കത്തിന്മേൽ ചുവടെ ചേർത്ത വിവരങ്ങൾ സമർപ്പിച്ചുകൊള്ളുന്നു.

1554

ആലായൻ ട്രിമ്പേഴ്സ് എന്ന എന്റെ സ്ഥാപനം എല്ലാവിധ നിയമാനുസൃതമായ അനുമതികളോടുംകൂടി 1995 മുതൽ പ്രവർത്തിച്ചുവരുന്നതും, ഇപ്പോഴും യാതൊരു പൊതുജന പരാതിക്കിടയില്ലാത്തവിധത്തിലും ലൈസൻസ് വ്യവസ്ഥകൾ കൃത്യമായി പാലിച്ചും തൻവർഷം 2022-2023 കൂടിയ കാലത്തെയടക്കം ലൈസൻസ് ഉള്ളതുമാണ്.

അങ്ങയുടെ കത്തിൽ പരാമർശിക്കുന്ന പരാതിക്കാരൻ കത്ത് പ്രകാരം ആരെന്ന് വ്യക്തമല്ലെങ്കിലും അറിയാൻ കഴിഞ്ഞിടത്തോളം എന്റെ സ്വന്തം അനുജനും, തൊട്ട അയൽവീട് ഉടമയുമായ ആളാണെന്ന് കരുതുന്നു. ടിയാൻ ഒഴിച്ച് മറ്റാരാളും 1995 മുതൽ നാളിതുവരെ എന്റെ സ്ഥാപനത്തിനെതിരായി യാതൊരു പരാതിയും ഉന്നയിച്ചിട്ടില്ല.

അങ്ങയുടെ കത്തിൽ പരാമർശിക്കുന്ന പ്രകാരം പരാതിക്കാരന്റെ കോമ്പൗണ്ടിനടുത്തേക്ക് സ്ഥാപനം നീക്കി നിർമ്മിക്കുകയോ, മൂന്ന് വർഷം മുമ്പ് രണ്ട് അധിക മെഷിനറികൾ സ്ഥാപിക്കുകയോ ചെയ്തിട്ടില്ല.

ഈ സ്ഥാപനത്തിന്റെ പ്രവർത്തനംമൂലം വലിയ തോതിൽ കമ്പനം (Jarcking) ഉണ്ടാകുന്നതായും, തന്മൂലം തന്റെ വീട്ടിന് വിള്ളൽ സംഭവിക്കുന്നതായും ഒരു കള്ളപരാതി അലനല്ലൂർ പഞ്ചായത്തിൽ നൽകിയതിനെ തുടർന്ന് അന്വേഷണത്തിൽ പ്രസ്തുത പരാതിക്ക് യാതൊരു സംഗതിയുമില്ലെന്നും മില്ലിന്റെ പ്രവർത്തനം തടസ്സപ്പെടുത്തുവാൻ കഴിയില്ലെന്നും മനസ്സിലാക്കിയ പരാതിക്കാരനായ എന്റെ സ്വന്തം സഹോദരൻ മറ്റൊരു കള്ളപരാതിയുമായി അങ്ങയെ സമീപിച്ചിട്ടുള്ളതാണ്. അതുമൂലമാണ് പഞ്ചായത്തിലെ പരാതിയിൽ

Krishnan M.N
Environmental Engineer

ഉന്നയിച്ച കമ്പനവും, വിള്ളലും എന്ന പരാതി മാറ്റി, പൊടിയും ശബ്ദവുംമൂലം ബുദ്ധിമുട്ടാകുന്നുവെന്ന് പുതിയ പരാതി ബോധിപ്പിച്ചിട്ടുള്ളത്.

ആകയാൽ എന്റെ നിരപരാധിത്തം സ്ഥാപിക്കുന്നതിനും പരാതിക്കാരന്റെ കള്ള ആവലാതികളുടെ ദുരുദ്ദേശം അങ്ങയെ അറിയിക്കുന്നതിനായി ചുവടെ ചേർത്ത വസ്തുതകൾകൂടി ബോധിപ്പിക്കുന്നു.

എന്റെ മരമില്ല് സ്ഥാപിച്ചിരുന്ന സ്ഥലവും, പരാതിക്കാരന്റെയും ഞങ്ങളുടെയും തറവാട് വീട് നിൽക്കുന്ന സ്ഥലം അടക്കമുള്ള മൊത്തം സ്ഥലവും ഞങ്ങളുടെ പിതാവ് ആലായൻ ഹംസ എന്നവരുടെ ഉടമസ്ഥതയിലായിരുന്നതും, പ്രസ്തുത സ്ഥലത്തുനിന്നും ലീസ് എഗ്രിമെന്റ് പ്രകാരം ഞാൻ ഏറ്റെടുത്ത സ്ഥലത്താണ് 1996-97 ൽ ഈ മില്ല് സ്ഥാപിച്ചിരിക്കുന്നത്. പ്രസ്തുത മില്ല് സ്ഥാപിച്ചശേഷം മില്ല് ഉൾപ്പെടുന്ന സ്ഥലം അടക്കം എനിക്കും ബാക്കി ഭാഗങ്ങൾ സഹോദരങ്ങൾക്കുമായി ഞങ്ങളുടെ പിതാവ് ഭാഗം ചെയ്ത് തരികയാണുണ്ടായത്. എന്റെ മില്ല് പ്രവർത്തം സംബന്ധിച്ചോ, മറ്റേതെങ്കിലും അവകാശങ്ങളോ, പരാതികളോ ആർക്കും ഇല്ലാതിരുന്നതുമാണ്.

തുടക്കം 16 HP ഇലക്ട്രിക് മോട്ടോർ സ്ഥാപിച്ച് പ്രവർത്തം ആരംഭിച്ച മില്ല് കാലാനുസൃതമായ പുരോഗതി പ്രവൃത്തികളോടുള്ള 2000-2001 ൽ 36 HP കണക്ടഡ് ലോഡോടുകൂടി പ്രവർത്തിച്ച് വരുന്നതാണ്. അക്കാലത്ത് എല്ലാവിധ പരിശോധനകളും നടത്തി മില്ല് പ്രവർത്തനം ബന്ധപ്പെട്ടവർ വിലയിരുത്തിയിട്ടുള്ളതാണ്. അക്കാലത്ത് എന്റെ മില്ല് സ്ഥാപിച്ച സ്ഥലത്തുനിന്നും ഏകദേശം 30 മീറ്റർ മാറി, എനിക്കും പരാതിക്കാരനായ സഹോദരനടക്കമുള്ളവർക്ക് കൂടിയുണ്ടായിരുന്ന ഞങ്ങളുടെ തറവാട് വീട് മാത്രമാണുണ്ടായിരുന്നത്.

അതിന് ഏറെക്കാലം കഴിഞ്ഞ് എന്റെ സഹോദരനും പരാതിക്കാരനുമായ ആൾ പുതുതായി വീട് വെക്കുകയാണുണ്ടായതും,

2015 ൽ പൊലൂഷൻ കൺട്രോൾ ബോർഡിന്റെ അനുമതിക്കായി അപേക്ഷിക്കുന്ന കാലയളവിൽ, അങ്ങയുടെ ഓഫീസിൽനിന്ന് രേഖകൾ സൂക്ഷ്മമായി പരിശോധിച്ചിട്ടുള്ളതും, സൈറ്റിൽ നേരിൽ പരിശോധന നടത്തി ഇക്കാര്യങ്ങളെല്ലാം ബോധ്യപ്പെട്ടിട്ടുള്ളവയുമാണ്. പ്രസ്തുത അപേക്ഷയോടൊപ്പം സമർപ്പിച്ച സൈറ്റ് പ്ലാനിൽ മില്ല് അനുവദിക്കുന്ന സമയത്ത് സമീപ കെട്ടിടങ്ങളുടെ സ്ഥാനം രേഖപ്പെടുത്തിയിട്ടുള്ളതും, ആയത് ഞങ്ങളുടെ 30 മീറ്റർ ദൂരത്തുള്ള തറവാട് വീട് ആയിരുന്നതുമാണ്. എന്നാൽ പ്രസ്തുത വീടിന്റെ ഉടമസ്ഥന്റെ പേര് ചേർത്തതിൽ അക്കാലത്തെ ടി വീടിന്റെ അവകാശികളിൽ ഒരാൾകൂടിയായിരുന്ന ടി സഹോദരന്റെ പേര് മാത്രം ചേർത്ത് പോയിട്ടുള്ളതാണ്. അങ്ങയുടെ ഓഫീസിൽനിന്നുമുള്ള, 2015 ലെ സൈറ്റ് പരിശോധന വേളയിൽ 1). 1996- ലെ 16 HP കണക്ഷൻ ലോഡും, മില്ല് പ്രവർത്തനവും, 2). 2000-2001 ലെ 36 HP യായി വർദ്ധിപ്പിച്ചതിന്റെ രേഖ എന്നിവയെല്ലാം നേരിൽ കാണിച്ചിരുന്നതുമാണ്. എന്നാൽ പരിശോധന സമയത്ത് അതിന് കുറച്ച് കാലം മുമ്പ് മാത്രമായി പണി

Krishnan M.N
Environmental Engineer

പൂർത്തീകരിച്ചിരുന്ന പരാതിക്കാരന്റെ വീട് സൈറ്റ് പ്ലാനിൽ തിരുത്തി രേഖപ്പെടുത്തേണ്ടതുണ്ടോയെന്ന് ഞാൻ അന്വേഷിച്ചതിൽ, ആയതിന്റെ ആവശ്യമില്ലെന്നും, മില്ല് സ്ഥാപിച്ചപ്പോഴും കൂടുതൽ കണക്റ്റഡ് ലോഡ് സ്ഥാപിച്ചപ്പോഴും, പുതിയ 36 HP കണക്റ്റഡ് ലോഡ് പ്രകാരമുള്ള മെഷിനറികൾ സ്ഥാപിച്ചപ്പോഴും നിലവിൽ ഇല്ലാതിരിക്കുന്ന കെട്ടിടം സൈറ്റ് പ്ലാനിൽ രേഖപ്പെടുത്തേണ്ടതില്ലെന്നും അങ്ങയുടെ ഓഫീസിൽനിന്നുള്ള പരിശോധനാ ഉദ്യോഗസ്ഥന്റെ ഉപദേശം ലഭിച്ചതിന്റെ അടിസ്ഥാനത്തിലാണ് പരാതിക്കാരന്റെ വീട് രേഖപ്പെടുത്താതിരുന്നിട്ടുള്ളത്.

2015 ൽ പൊല്യൂഷൻ ഇൻസ്പെക്ഷൻ സമയത്ത് പരാതിക്കാരന്റെ വീടിന്റെ ദൂരപരിധിയുമായി ബന്ധപ്പെട്ട അളവിലെ വ്യത്യാസം അവരുടെ ശ്രദ്ധയിൽപെട്ടിരുന്നു. ഇൻസ്പെക്ഷന് വന്ന ഉദ്യോഗസ്ഥൻ പരസ്പരം ചർച്ച ചെയ്യുകയും, പിന്നീട് എന്നാണ് മില്ല് തുടങ്ങയത് എന്നും, എന്നാണ് ഇവിടെ വീട് വെച്ചതെന്നും ചോദിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ 1996-97 ലാണ് മില്ല് തുടങ്ങിയതെന്നും, 2008-2009 ലാണ് ഇവിടെ വീട് വരുന്നതെന്നും, ഞാൻ പറഞ്ഞപ്പോൾ അതിനുള്ള രേഖകൾ കാണിക്കാൻ ആവശ്യപ്പെട്ടു. പഞ്ചായത്ത് ലൈസൻസ്, കെ.എസ്.ഇ.ബി. കണക്റ്റിംഗ് ലോഡ് സർട്ടിഫിക്കറ്റ് എന്നീ രേഖകൾ ഉദ്യോഗസ്ഥർ പരിശോധിച്ച് സൈറ്റ് പ്ലാൻ മാറ്റേണ്ടതില്ല എന്ന് പറഞ്ഞതാണ്. കാരണം 1996 ൽ 16 HP യിൽ തുടങ്ങിയ മില്ല്, 2000-2001 ൽ 36 HP യായി വർദ്ധിപ്പിച്ച് പ്രവർത്തിക്കുന്ന രേഖയെല്ലാം അവരെ കാണിച്ചപ്പോൾ സൈറ്റ് പ്ലാൻ മാറ്റേണ്ടതില്ല എന്ന് അവർ പറഞ്ഞതിന്റെ അടിസ്ഥാനത്തിലാണ് മാറ്റാതിരുന്നത്.

1996-97 മുതൽ നാളിതവരെ ഈ സ്ഥാപനത്തിന്റെ പ്രവർത്തനവും ലൈസൻസും മറ്റ് ഫീസുകളും അലനല്ലൂർ പഞ്ചായത്ത് വസൂലാക്കുന്നതിൽ പരാതിക്കാരന് കൃത്യമായ അറിവും ഉത്തരവാദിത്തവുമുള്ളതാണ്. എന്തെന്നാൽ ടിയാൻ അലനല്ലൂർ പഞ്ചായത്തിൽ

2000-2005 ൽ പഞ്ചായതത് വൈസ് പ്രസിഡന്റ്

2005-2010 ൽ പഞ്ചായത്ത് പ്രസിഡന്റ്

2015-2020 ൽ വികസന കാര്യ സ്റ്റാന്റിംഗ് കമ്മിറ്റി ചെയർമാൻ

എന്നീ പദവികൾ വഹിച്ചിരുന്നതും, പഞ്ചായത്തിൽനിന്നും ലൈസൻസ് അനുവദിക്കുന്നതിന് ഔദ്യോഗികമായി ഉത്തരവാദപ്പെട്ട ആളുമായിരുന്നു. പ്രസ്തുത കാലയളവിൽ ഒരിക്കലും പഞ്ചായത്തിന്റെ മുമ്പിലോ, ടിയാന്റെ മുമ്പിലോ ഇത്തരം ഒരു പരാതികളും ഇല്ലായിരുന്നുവെന്ന്, ഇപ്പോൾ കേവലം ദുരുദ്ദേശപരമായി ഏന്റെ സ്ഥാപനത്തിന്റെ പ്രവർത്തനം തടസ്സപ്പെടുത്തുന്നതിന് മാത്രമാണെന്ന് വ്യക്തമാകുന്നതാണ്.

അങ്ങയുടെ കത്തിൽ പരാമർശിക്കുന്ന വിധത്തിൽ സ്ഥാപനം രൂപമാറ്റം വരുത്തുകയോ, മില്ല് സ്ഥാപിച്ച കാലത്തെ സൈറ്റ് പ്ലാൻ പ്രകാരമുള്ള ഏതെങ്കിലും മാറ്റം വരുത്തുകയോ ചെയ്തിട്ടില്ല. എന്നാൽ മില്ല് സ്ഥാപിച്ച കാല

Pollution
Palakkad

Krishnan M.N
Environmental Engineer

ത്തിന് ശേഷം പരാതിക്കാരൻ നിർമ്മിച്ച വീടുമായി കണക്കാക്കുമ്പോൾ നേരിയ
വ്യതിയാനം ബോധ്യപ്പെടുത്തുന്നുണ്ടെങ്കിലും ആയതിൽ ഞാൻ നിരപരാധിയും
ഉത്തവാദിയാകാത്തതുമാണ്. സ്ഥാപനത്തിൽ മതിയായ അടച്ചുമറ സ്ഥാപിച്ചി
ട്ടുണ്ട്. ആയത് മേപ്പടി സ്ഥാപനം പരിശോധിച്ചാൽ മനസ്സിലാകുന്നതാണ്. കൂടാതെ
താങ്കളുടെ കത്തിൽ പറയുന്ന രീതിയിലുള്ള യാതൊരു നിയമലംഘനങ്ങളും
എന്റെ സ്ഥാപനത്തിൽ ഉള്ളതല്ല. കാലപ്പഴക്കംമൂലം പ്രസ്തുത കെട്ടിടത്തിന്റെ
മേൽക്കൂരമേൽ മെയിന്റനൻസ് പ്രവൃത്തി മാത്രമാണ് ചെയ്തിട്ടുള്ളത്.

ആയതിൽ പരാതിക്കാരനായ എന്റെ സ്വന്തം അനിയൻ മേൽ
പറഞ്ഞ രീതിയിൽ ഒരു അധികാരകേന്ദ്രങ്ങളുടെയും മുമ്പിൽ യാതൊരു പരാ
തിയും ഉന്നയിച്ചിട്ടില്ലാത്തതാണ്. എങ്കിലും എന്റെ സ്ഥാപനത്തിനെതിരെ ഉന്ന
യിക്കുന്ന ആരോപണവിഷയങ്ങൽ മേൽ പരാതിക്കാർ Acqiescence ആയിട്ടുള്ള
താണ്. (The Act or Condition of Acqiescing or giving tracit assent, agreement or
consent by silence or without objection, Compaince)

മേൽ യാഥാർത്ഥ്യങ്ങൾ ബോധ്യപ്പെട്ടും പരാതിക്കാരന്റെ ദുഷ്ടലാക്ക്
മനസ്സിലാക്കിയ ഈ പരാതി പ്രകാരമുള്ള നടപടികൾ നിർത്തിവെക്കണമെന്നും
മില്ല് സുഖമമായി പ്രവർത്തിക്കുന്നതിന് നടപടി ഉണ്ടാകണമെന്നും അപേക്ഷി
ക്കുന്നു. അപ്രകാരമല്ലാതെ മില്ലിന്റെ പ്രവർത്തനം തടസ്സപ്പെടുന്നപക്ഷം
എന്റെയും കുടുംബത്തിന്റെയും ജീവനോപാധി നഷ്ടപ്പെടുമെന്നും, മാത്രമല്ല,
ഈ മില്ലിലെയും അനുബന്ധ തൊഴിലുകളെ ആശ്രയിച്ച് കഴിയുന്ന ഏകദേശം
20 കുടുംബങ്ങൾകൂടി പട്ടിണിയിലാകുമെന്നും, അങ്ങയെ ബോധിപ്പിച്ചുകൊള്ളു
ന്നു. പരാതിക്കാരന്റെ ഇത്തരത്തിലുള്ള കളവായിട്ടുള്ള പരാതികൾ ബഹുമാന
പ്പെട്ട കേരള സർക്കാറിന്റെ വ്യാവസായി സൗഹൃദനയത്തിന് വിപരീതമായിട്ടുള്ള
താണെന്നും അധികാരികളുടെ ശ്രദ്ധയിൽപെടുത്തുവാൻ ഞാൻ ആഗ്രഹി
ക്കുന്നു.

മേൽ കാര്യത്തിൽ കൂടുതൽ എന്തെങ്കിലും വിവരങ്ങൾ ആവശ്യമാ
കുകയോ, തുടർനടപടികൾ സ്വീകരിക്കുകയോ ചെയ്യുന്നതാകയാൽ അങ്ങ്
മുമ്പാകെ കാര്യങ്ങൾ നേരിൽ വിശദീകരിക്കുന്നതിൽ സൗകര്യപ്രദമായ ഒരു
സമയംകൂടി അനുവദിച്ച്തരണമെന്നും അപേക്ഷിച്ചുകൊള്ളുന്നു.

എന്ന് വിശ്വസ്തതയോടെ

Krishnan M.N
Environmental Engineer

Exhibit R2C Translated copy

Date: 05/09/2022

From

Kasim Alayan,
Alayan House,
Alanallur PO, Palakkad. 9846507696

To

The Environmental Engineer,
Kerala State Pollution Control Board,
District Officer, Palakkad.

Sub: - Regarding the complaint against M/s Alayan Timbers

Ref: Letter No. PCB/PLKD/18/2012 dated 19.08.2022 from your office.

The following information is submitted on the reference letter.

My company Alayan Timbers has been operating since 1995 with all legal approvals and still without any public complaint and fully complying with the license conditions and licensed up to the year 2022-2023.

The complainant mentioned in your letter is not clear from the letter, but as far as I can tell, it is believed to be my own younger brother and the owner of the neighbouring house. Apart from complainant, no one else has filed any complaint against my organization since 1995 till date.

As mentioned in your letter, the establishment has not been shifted to the complainant's co-bound, nor has two additional machineries been installed three years ago.

After filing a false complaint in Alanallur Panchayat that there is a large amount of vibration (Jarcking) due to the operation of this establishment and as a result of which his house is getting cracked, my own brother, the complainant, has come to you with another false complaint after realizing that the said complaint has no basis in the investigation and the operation of the mill cannot be disturbed. Due to this, the complaint of vibration and cracking raised in the complaint of the panchayat has been changed and the new complaint has stated that it is difficult due to dust and noise.

Therefore, in order to establish my innocence and to inform you of the malice of the false complaints of the complainant, the following facts are conveyed.

The place where my wood mill was set up and the entire land including the place where the complainant's and our ancestral house is standing was owned by our father Alayan Hamsa and this mill was set up in the year 1996-97 on the land which I took from the said place under the lease agreement. After setting up the said mill, my father divided the land including the mill between me and my brothers. No one had any rights or complaints regarding the operation of my mill.

Initially, the mill started operation with 16 HP electric motor and due to periodic progress works in 2000-2001 with 36 HP connected load. At that time all kinds of tests were carried out and the mill operation was evaluated by the concerned persons. At that time there was only our ancestral house which was about 30 meters away from the place where my mill was set up, which was occupied by me and the complainant brother.

After a long time, my brother and the complainant started building a new house.

During the period of applying for permission from Pollution Control Board in 2015, the documents from your office have been carefully checked and all these things have been verified by conducting site inspection. The site plan submitted along with the said application shows the location of the adjacent buildings at the time of grant of the mill, which was our ancestral home 30 meters away. But in adding the name of the owner of the said house, only the name of my brother, who was also one of the heirs of my house at that time, was added. 2015 during site inspection from your office 1). 16 HP connection load and mill operation in 1996, 2). The 2000-2001 increase to 36 HP was also evident. But at the time of inspection, I inquired whether the complainant's house, which was completed only a short time ago, should be corrected and recorded in the site plan. It was not necessary to record the complainant's house on the basis of the advice of your office that the non-existing building should not be recorded in the site plan when the mill was installed, more connected load was installed, and new 36 HP connected load machinery was installed.

During the pollution inspection in 2015, they noticed the difference in the quantity with respect to the distance of the complainant's house. The officer who came for the inspection discussed with each other and asked me that the mill was started later, that the house was built here, and that the mill was started in 1996-97 and that the house was coming here in 2008-2009, when I told them, they asked me to show the documents. Officials checked the documents of panchayat license and KSEB connecting load certificate and said that there is no need to change the site plan. Because the mill started with 16 HP in 1996 and increased to 36 HP in 2000-2001 when they were shown all the documents they did not change the site plan on the basis that they said no need to change.

From 1996-97 till date the complainant has full knowledge and responsibility for the operation of this establishment, license and collection of other fees by Alanallur Panchayat. Because the complainant is in Alanallur panchayat

Panchayat Vice President in 2000-2005

Panchayat President in 2005-2010

Chairman Standing Committee on Development Affairs 2015-2020

He held the post of, and was officially responsible for granting licenses from the Panchayat. It is clear now that there was no such complaint before the Panchayat or before the complainant during the said period only to obstruct the functioning of my institution with malicious intent.

The establishment as referred to in your letter has not undergone any change in form or any change as per the site plan at the time of establishment of the mill. But considering the house built by the plaintiff after the time of the establishment of the mill, the slight variation is convincing, so I am innocent and not responsible. Adequate containment has been established in the facility. It can be understood by checking the same organization. And there is no violation of law in this institution as stated in your letter. Due to age, only maintenance work has been done on the roof of the said building.

Therefore, my own brother, the complainant, has not raised any complaint before any authority as mentioned above. However, the complainants have acquiesced in the allegations leveled against my firm. (The Act or Condition of Acquiescing or giving tracit assent, agreement or consent by silence or without objection, Compaince)

Realizing the above facts and realizing the bad nature of the complainant, it is requested that the proceedings as per this complaint be stopped and that steps be taken for the smooth functioning of the mill. Otherwise, if the operation of the mill is stopped, I and my family will lose my livelihood and also about 20 families who depend on this mill and related jobs will starve. I would also like to bring to the attention of the authorities that such spurious complaints of the complainant are against the industry friendly policy of the Hon'ble Government of Kerala.

As we need any further information or take further action in the above matter, we request you to allow us a convenient time to explain the matter directly before you.

Yours faithfully,

Kasim Alayan

R2—(D)

FORM NO.4.C
[See Rule 11(3)]
[illegible] for Sawmill or other Wood Based Industrial Unit
(on Renewal)

Date : 17/10/2015

[illegible] C-23

No.	Item			
1	[illegible] address of the licensee	Sri. KASIM ALAYAN ALAYAN HOUSE, ALANALLOOR MANNARKKAD		
	Father's Name	HAMZA		
3	Nature of Ownership	OWN		
4	Name of the Unit	ALAYAN TIMBERS		
5	Postal address of the unit 9/406, 407 (XIII/548 A-AP) OLD KATTUKULAM ALANALLOOR MANNARKKAD	Building No.	9/406, 407 (XIII/548 A-AP)OLD	
		Location	KATTUKULAM	
		Corporation /Municipality /Panchayath.	ALANALLOOR	
		Division/Ward	ALANALLOOR	
		Village	ALANALLOOR-I	
		District	PALAKKAD	
6	Category of Unit	CATEGORY-I		
7	Details of Machinery & Power Sanctioned	Sl. No.	Machinery	Power
				36 HP
		1	RE SAW	85 HP
		2	PLANER	21 HP
		Total		
8	Annual Consumption of Wood	80 m^3		
9	Validity of licence	From : 17/10/2015	To : 16/10/2018	
10	Licence fee Paid	₹ 1000/- for renewal		
11	[illegible] of Licence issued [illegible]	DFOMKD/II A-07 dated 17/10/2012		
		File No. A1-5735/2012		
12	Remarks			

K. RAJU [illegible]
DIVISIONAL FOREST OFFICER MANNARKKAD
(Signature, Name and Designation of the Licensing Authority)

Seal

Krishnan M.N.
Environmental Engineer-PTG

R2 - (D) (E)

Acknowledgement

Department of Industries,Government of Kerala
ACKNOWLEDGEMENT (PART-II)

Form No: 243074

M/s ALAYAN TMBERS HAS FILED MEMORANDUM FOR A SAW MILL MANUFACTURING ENTERPRISE AT THE ADDRESS XIII/548 A-AP ALANALLUR P.O., MANNARKKAD (XIII/548 A/AP, Alanallur, Mannarkad Taluk, Palakkad District) PIN 678601 FOR THE ITEM / ITEMS INDICATED BELOW AND THE ACTIVITY HAS COMMENCED FROM 21/04/1996 AND ALLOCATED EM No AS BELOW

DETAILS OF ITEM/ITEMS MANUFACTURED

Sl.no	Item of manufacture	Capacity in case of manufacture
1	SAW MILL	80 CUM

DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.no	Investment in Plant and Machinery/Equipments	Date of Investment
1	500000	.03/1996

NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT.THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT /STATE GOVERNMENT/UT ADMINISTRATIONS/COURT ORDER

DATE OF ISSUE 17 | 07 | 2015

NATURE OF ACTIVITY (MANUFACTURING-01,SERVICES-02) 01

CATEGORY OF ENTERPRISES (MICRO-01,SMALL-02,MEDIUM-03) 01

ENTREPRENEURS MEMORANDUM NUMBER 32 | 006 | 1 | 1 | 7146 | PART-II

(First box is for State/Union Territory code,next box is for District code,next two boxes are for category of enterprise(third box for indicating manufacturing or service and fourth box for indicating micro or small or medium)and last box is for Entrepreneur's Memorandum number)

POWER LOAD= 21 HP

NAME OF THE ENTREPRENEUR : KASIM ALAYAN (PH: 8547812696)

ADDRESS OF THE ENTREPRENEUR : ALAYAN HOUSE, ALANALLUR P.O., MANNARKKAD, PIN 678601

Type Of Organization: Proprietary

Palakkad
17/07/2015

This acknowledgement part I / part II is issued as per the provisions made in the section 8 of MSMED Act- 2006 of Govt. of India

20/07/2015
MANAGER
District Industries Centre
PALAKKAD.
(authorised Signatory)

DIST. INDUSTRIES CENTRE PALAKKAD

Kerala State Pollution ... Palakkad

Krishnan M.N
Environmental Engineer

K2—(CF)

Phone : 0491 - 25055
E-mail : kspcbpalakkad@gmail c

KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാഓഫീസ്, പാലക്കാട്

DISTRICT OFFICE, PALAKKAD

NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001

www.krocmms.nic.in

അയച്ചു

തീയതി: 14/10/2022

Regd.with A/D

"ഭരണഭാഷ-മാതൃഭാഷ"

പിസിബി/പിഎൽകെഡി/ടിജി-180/2012

കാരണം കാണിക്കൽ നോട്ടീസ്

സൂചന:- 1. ആലായൻ ടിമ്പേഴ്സ് – ന് പിസിബി/പിഎൽകെഡി/ഐസി/സിഒ-3180/2015 ആയി 01.11.2015 ന് അനുവദിച്ച കൺസന്റ് ടു ഓപ്പറേറ്റ്.
2. പിസിബി/പിഎൽകെഡി/ഐസിഒ/ആർ1/16179845/2021 നമ്പറായി 17.12.2021 ന് അനുവദിച്ച കൺസന്റ് ടു ഓപ്പറേറ്റ്.
3. 19.08.2022 ൽ താങ്കൾക്ക് അയച്ച ഇതേ നമ്പർ കത്ത്.
4. താങ്കളുടെ 05.09.2022 മറുപടി കത്തും അനുബന്ധ രേഖകളും.
5. 14.09.2022 ൽ താങ്കൾക്ക് അയച്ച ഇതേ നമ്പർ കത്ത്.
6. താങ്കളുടെ 24.09.2022 ലെ മറുപടി കത്ത്.

താങ്കളുടെ ആലായൻ ടിമ്പേഴ്സ് എന്ന സ്ഥാപനം 1974 – ലെ ജല (മലിനീകരണ നിയന്ത്രണവും നിവാരണവും) നിയമം, 1981 – ലെ വായു (മലിനീകരണ നിയന്ത്രണവും നിവാരണവും) നിയമം, 1986 – ലെ പരിസ്ഥിതി (സംരക്ഷണ) നിയമം എന്നീ പരിസ്ഥിതി നിയമങ്ങളുടെ പരിധിയിൽ വരുന്നതാകയാൽ;

ഈ സ്ഥാപനത്തിനു മേൽ പറഞ്ഞ പരിസ്ഥിതി നിയമങ്ങൾ പ്രകാരം മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ പ്രവർത്തനാനുമതി വേണ്ടതാകയാൽ;

ഈ സ്ഥാപനത്തിന് സൂചന (1) പ്രകാരം 31.08.2021 വരെ സാധുതയുള്ള പ്രവർത്തനാനുമതി (കൺസന്റ് ടു ഓപ്പറേറ്റ്) അനുവദിച്ചിട്ടുണ്ടായിരുന്നതാകയാൽ;

ഈ സ്ഥാപനത്തിന് സൂചന (2) പ്രകാരം 31.08.2026 വരെ സാധുതയുള്ള കൺസന്റ് റിന്യൂവൽ അനുവദിച്ചിട്ടുള്ളതാകയാൽ;

2022 ജൂലൈ 26-ാം തിയതി ശ്രീ. റഷീദ് ആലായൻ താങ്കളുടെ സ്ഥാപനത്തിന്റെ പ്രവർത്തനത്തെ സംബന്ധിച്ച് ബഹു. അലനല്ലൂർ പഞ്ചായത്ത് സെക്രട്ടറിക്ക് സമർപ്പിച്ച പരാതി 04.08.2022 – ലെ കത്തു മുഖേന സെക്രട്ടറി ബോർഡിന് അയച്ചുതന്നതാകയാൽ;

Kerala State Pollution Control Board Palakkad

Krishnan M.N
Environmental Engineer

ഈ പരാതിയിൽ ഉള്ളടക്കം ചെയ്ത വിവരങ്ങൾ പ്രകാരം സ്ഥാപ പരാതിക്കാരന്റെ കോമ്പോണ്ടിന്റെ അടുത്തേക്കായി നീക്കി നിർമ്മിച്ചിട്ടുണ്ടെന്നും പുതുതാ താങ്കൾ രണ്ട് മൂന്ന് വർഷം മുമ്പ് രണ്ട് മെഷിനറികൾ അധികമായി സ്ഥാപിച്ചിട്ടുള്ളതായ ഇതിന്റെ ശബ്ദവും പൊടിയും കാരണം പരാതിക്കാരനും കുടുംബത്തിന ബുദ്ധിമുട്ടാണെന്നും പരാതിയിൽ പരാമർശിച്ചതാകയാൽ;

2022 ആഗസ്റ്റ് 11-ാം തിയതി ബോർഡുദ്യോഗസ്ഥൻ താങ്കളുടെ സ്ഥാപന സന്ദർശനം നടത്തുകയും പരിശോധിക്കുകയും ചെയ്തതാകയാൽ;

പരിശോധനയിൽ കൺസന്റിനുവേണ്ടി അപേക്ഷയിൽ ഉള്ളടക്കം ചെയ്ത സൈറ്റ്പ്ലാൻ പ്രകാരമുള്ള വീടുകളിലേക്കുള്ള ദൂരവും സെറ്റ്ബാക്ക് മാനദണ്ഡങ്ങളും മാറ്റ വരുത്തിയതായി ബോധ്യപ്പെട്ടതാകയാൽ;

ഇത് സംബന്ധിച്ച് 19.08.2022 ന് സൂചന (3) പ്രകാരം താങ്കളുടെ സ്ഥാപനത്തിന് വിശദീകരണം ആവശ്യപ്പെട്ട് കത്ത് നൽകിയതാകയാൽ;

05.09.2022 - ന് സൂചന (4) പ്രകാരം താങ്കൾ ബോർഡിൽ സമർപ്പിച്ച മറുപടി കത്തിൽ താങ്കൾ 1997 മുതൽ 16 എച്ച്പി മെഷിനറി ഉപയോഗിച്ച് പ്രവർത്തിക്കുന്നതായും 2000-2001 മുതൽ 36 എച്ച്പി കണക്ടഡ് ലോഡ് ആയി വർദ്ധിപ്പിച്ചതായും ബോധിപ്പിച്ചതാകയാൽ;

17.10.2015 ലെ ഫോറസ്റ്റ് ലൈസൻസ്, 17.07.2015-ലെ വ്യവസായ വകുപ്പിന്റെ അക്നോളജ്മെന്റ് (പാർട് II) എന്നിവ പ്രകാരം 01.11.2015 ന് താങ്കൾക്ക് കൺസന്റ് അനുവദിക്കുമ്പോൾ 16 HP റീസോ, 5 HP Planer എന്നിവ (ആകെ 21 HP) മാത്രമാണ് ഉണ്ടായിരുന്നതെന്ന് ബോധ്യപ്പെട്ടതാകയാൽ;

14.09.2022 ലെ സൂചന (5) കത്ത് പ്രകാരം കൺസന്റ് ടു ഓപ്പറേറ്റ് അനുവദിച്ച 01.11.2015 - നു ശേഷം പുതുതായി നിർമ്മിച്ചതോ മാറ്റി സ്ഥാപിച്ചതോ ആയ മെഷിനറി പരാതിക്കാരന്റെ വീട്ടിലേക്ക് 25 മീറ്റർ ദൂരത്തിലേക്ക് മാറ്റി സ്ഥാപിക്കുന്നതിനും മാറ്റി സ്ഥാപിക്കുന്നതുവരെ പ്രവർത്തനം ആ മെഷിനറിയുടെ പ്രവർത്തനം നിർത്തിവെക്കുന്നതിനും നിർദ്ദേശം നൽകിയതാകയാൽ;

24.09.2022 ന് സൂചന (6) പ്രകാരം താങ്കൾ ബോർഡിൽ മറുപടി കത്ത് സമർപ്പിച്ചതാകയാൽ;

08.08.2022 - ന് താങ്കൾ പഞ്ചായത്ത് സെക്രട്ടറിക്ക് സമർപ്പിച്ച കത്തിൽ സ്ഥാപനത്തിലെ ബാൻഡ്സോ 2017 ൽ സ്ഥാപിച്ചതാണെന്ന് താങ്കൾ തന്നെ പ്രസ്താവിച്ചിട്ടുള്ളതാകയാൽ;

Kerala State Pollution Control Palakkad

ബോർഡിൽ സൂചന (5) പ്രകാരം നിർദ്ദേശം പാലിക്കുന്നതുസംബന്ധിച്ച് താങ്കളുടെ വിശദീകരണം തൃപ്തികരമല്ലാത്തതാകയാൽ;

11.10.2022 തിയതിയിലെ ബോർഡ് ഉദ്യോഗസ്ഥരുടെ പരിശോധനയിൽ താങ്കൾ സൂചന (5) പ്രകാരം 'ബാൻഡ് സോ' മാറ്റി സ്ഥാപിച്ചിട്ടില്ല എന്നു ബോധ്യപ്പെട്ടതാകയാൽ;

ബോർഡ് നൽകിയ സൂചന (5) നിർദ്ദേശം പാലിക്കാതെ പ്രവർത്തിക്കുന്നത് 1981 - ലെ വായു (മലിനീകരണ നിയന്ത്രണവും നിവാരണവും) നിയമത്തിലെയും, സൂചന 1, 2 കൺസന്റിലെ വ്യവസ്ഥകളുടെയും ലംഘനമാകയാൽ;

താങ്കൾക്ക് നൽകിയ കൺസന്റ് ടു ഓപ്പറേറ്റ് പിൻവലിക്കാൻ ഉദ്ദേശിക്കുന്നു എന്നും പിൻവലിക്കാതിരിക്കാൻ കാരണമെന്തെങ്കിലുമുണ്ടെങ്കിൽ ആയത് ഏഴ് (7) ദിവസത്തിനകം സമർപ്പിക്കണമെന്നും ജല മലിനീകരണ (നിയന്ത്രണവും നിവാരണവും) നിയമം 1986 - ലെ സെക്ഷൻ 33എ വായു മലിനീകരണ (നിയന്ത്രണവും നിവാരണവും) നിയമം 1981 - ലെ സെക്ഷൻ 31എ എന്നിവ പ്രകാരം നോട്ടീസ് നൽകുന്നു.

2022 ഒക്ടോബർ മാസം 13-ാം തീയതി പുറപ്പെടുവിക്കുന്നത്.

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിനുവേണ്ടി

(മുദ്ര: കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, പാലക്കാട്)

(ഒപ്പ്)

എൻവയോൺമെൻറൽ എഞ്ചിനീയർ

കൃഷ്ണൻ. എം.എൻ.
എൻവയോൺമെന്റൽ എഞ്ചിനീയർ,

സ്വീകർത്താവ്

കാസിം ആലായൻ,
S/o. ഹംസ, ആലായൻ വീട്,
അലനല്ലൂർ പി.ഒ.,
പാലക്കാട് - 678601.

(Seal: Kerala State Pollution Control Board, Palakkad)

(Signature)

Krishnan M.N
Environmental Engineer

Phone : 0491–2505542,0491-3522360
E-mail : kspcbpalakkad@gmail.com

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, പാലക്കാട്
DISTRICT OFFICE, PALAKKAD
NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001
www.kspcb.kerala.gov.in

Exhibit R2F translated copy

In reply please refer to : PCB/PLKD/TG-180/2012 Date : 19/08/2022

Show Cause Notice

Ref:

1. Consent to operate No. PCB/PLKD/IC/CO-3180/2015 granted to M/s. Alayan Timbers on 01.11.2015

2. Consent to Operate No. PCB/PLKD/ICO/R1/16179845/2021 granted on 17.12.2021

3. Letter of the same number sent to you on 19.08.2022.

4. Your reply letter dated 05.09.2022 and attached documents,

5. Letter of the same number sent to you on 14.09.2022.

6. Your letter of reply dated 24.09.2022.

WHEREAS your company M/s Alayan Timbers is governed by the Water (Control and Prevention of Pollution) Act, 1974, the Air (Control and Prevention of Pollution) Act, 1981 and the Environment (Protection) Act, 1986;

WHEREAS as per the above environmental laws, this establishment requires consent to operate from the Pollution Control Board;

WHEREAS this institution has been granted consent to operate valid till 31.08.2021 vide ref (1);

Whereas this institution has been granted consent to operate -Renewal valid upto 31.08.2026 vide ref (2);

WHEREAS the complaint submitted to Hon. Alanallur Panchayat Secretary by Mr. Rasheed Alayan on 26th July 2022 regarding the work of your organization was sent to the Board by letter dated 04.08.2022;

WHEREAS as per the information contained in the complaint, the establishment has been moved and built near the compound of the complainant and the complainant and family experience difficulties due to noise and dust caused by the two additional machinery installed two or three years ago.

WHEREAS the Board official inspected your establishment on 11th August 2022;

WHEREAS on inspection it was found that the distance to the nearby residence and setback criteria as per the site plan contained in the application for consent had been altered;

WHEREAS in this regard, a letter has been issued to your establishment seeking an explanation on 19.08.2022 vide ref (3);

WHEREAS in the reply letter submitted by you to the Board vide ref (4) on 05.09.2022 you have stated that you have been working with 16 HP machinery since 1997 and increased to 36 HP as connected load since 2000-2001;

WHEREAS as per Forest License dated 17.10.2015 and Industry Department Acknowledgment (Part II) dated 17.07.2015 it is ascertained that you had only 16 HP Resaw and 5 HP Planner (Total 21 HP) when granting consent to your establishment on 01.11.2015;

WHEREAS as per letter dated 14.09.2022 vide ref (5) the newly constructed or replaced machinery after obtaining consent to operate on 01.11.2015 has been directed to be relocated to a distance of 25 meters from the complainant's house and to stop the operation till the replacement;

WHEREAS you have submitted reply letter to the Board vide ref (6) on 24.09.2022;

WHEREAS in the letter submitted by you to the Panchayat Secretary on 08.08.2022 it has been stated by you that the bandsaw of your establishment was installed since 2017;

WHEREAS your explanation regarding the compliance of the instruction vide ref (5) on the Board is not satisfactory;

WHEREAS as per the inspection of the Board officials on 11.10.2022, the 'band saw' has not been replaced according to vide (5);

WHEREAS Failure to comply with direction (5) issued by the Board is a violation of the Air (Control and Prevention of Pollution) Act, 1981 and the provisions of clauses 1 and 2 in the consent to operate;

Notice is given under section 33A of the Water Pollution (Control and Prevention) Act 1986 and section 31A of the Air Pollution (Control and Prevention) Act 1981 that the Board intend to withdraw your consent to operate and if there is any reason for not withdrawing, you must give reply within seven (7) days.

Dated 13th October 2022

For Kerala State Pollution Control Board

Environmental Engineer

Sd/-

To,
Kasim Alayan,
S/o. Hamsa, Alayan House,
Alanallur P.O., Palakkad - 678601.

R2-(ഗ)

പ്രേക്ഷിതൻ,

കാസിം ആലായൻ,
ആലായൻ ഹൗസ്,
അലനല്ലൂർ പി.ഒ., കൂട്ടുകുളം,
പാലക്കാട് ജില്ല, പിൻ-678 601
Mob: 9846 507 696

സ്വീകർത്താവ്,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ,
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്,
ജില്ലാ ഓഫീസർ, പാലക്കാട്.

വിഷയം:- താങ്കളുടെ 13/10/2022 തിയ്യതിയിലെ നോട്ടീസിനുള്ള വിശദീകരണം സംബന്ധിച്ച്.

സൂചന:- 1). താങ്കൾ എനിക്ക് അയച്ച നോട്ടീസ് (പി.സി.ബി/പി.എൽ.കെ.ഡി/180/2012, 19/08/2022)
2). 14/09/2022 ന് താങ്കൾ അയച്ച നോട്ടീസ് (പി.സി.ബി/പി.എൽ.കെ.ഡി/ടി.ജി-180/2012)
3). 24-09-2022 തിയ്യതി താങ്കൾ അയച്ച കത്തിനുള്ള വിശദീകരണം.
4). താങ്കളുടെ 13-10-2022 തിയ്യതിയിലെ നോട്ടീസ് പി.സി.ബി./പി.എൽ.കെ.ഡി/ടി.ജി-180/2012

278

സർ,

സൂചനയിൽ പരാമർശിച്ച കത്തിൽ താഴെ പ്രത്യക്ഷത്തിൽ സമ്മതിക്കുന്ന വസ്തുതകൾ ഒഴികെ ശേഷം താങ്കളുടെ കത്തിലെ എല്ലാ ആരോപണങ്ങളും, ഞാൻ തീർത്തും നിഷേധിക്കുന്നു.

എന്റെ സ്ഥാപനമായ ആലായൻ ടിമ്പേഴ്സിനെതിരെ പരാതിക്കാരൻ പരാതിയിൽ ആരോപിച്ച പ്രകാരം പരാതിക്കാരന്റെ കോമ്പൗണ്ടിന്റെ അടുത്തേക്കായി നീക്കി നിർമ്മിക്കുകയോ, പുതുതായി രണ്ട്, മൂന്ന് വർഷം മുമ്പ് രണ്ട് മെഷിനറികൾ അധികമായി സ്ഥാപിക്കുകയോ ചെയ്തിട്ടില്ല.

സൂചന (3)-ൽ ഞാൻ ഈ കാര്യം വിശദമായി പ്രസ്താവിച്ചിട്ടുള്ളതാണ്. 27 വർഷമായി പ്രവർത്തിക്കുന്ന എന്റെ സ്ഥാപനം കാലപ്പഴക്കംമൂലം കെട്ടിടത്തിന്റെ മേൽക്കൂരമേൽ കേടുപാടുകൾ ഉണ്ടായിരുന്നത് റിപ്പയർ ചെയ്യുക മാത്രമാണ് ഞാൻ ചെയ്തിട്ടുള്ളത്. രണ്ട്, മൂന്ന് വർഷം മുമ്പ് പുതുതായി രണ്ട് മെഷിനറികൾ എന്റെ സ്ഥാപനത്തിൽ ഞാൻ സ്ഥാപിച്ചിട്ടില്ല.

മേൽ സ്ഥാപനത്തിൽ 36 HP പവർ മെഷീൻ ഉപയോഗിക്കുന്നതിനുള്ള കണക്ടിംഗ് ലോഡ് KSEB അനുമതി തന്നിട്ടുണ്ട്. മേൽ സ്ഥാപനത്തിലെ

Krishnan M.N
Environmental Engineer

22-10-2001 ൽ 26.856 K W കണക്ടഡ് ലോഡ് അനുവദിച്ചിട്ടുള്ളതാണ് . പിന്നീട് നാളിതുവരെയായി നേരത്തെ അനുവദിച്ച 26.856 K W കണക്ടഡ് ലോഡ് അല്ലാതെ അതിലധികമായി പവർ ആവശ്യമായി വരികയോ ഉപയോഗിക്കുകയോ ചെയ്തിട്ടില്ലാത്തതാണ്. ആയതുകൊണ്ടുതന്നെ എന്റെ സ്ഥാപനത്തിന് പുതുതായി മെഷീൻ സ്ഥാപിച്ചിട്ടില്ലാത്തതും, ഉപയോഗിച്ചിട്ടില്ലതുമാണ്. എന്റെ സ്ഥാപനത്തിൽ 2001 മുതൽ പ്രവർത്തിച്ചു വരുന്ന ബാൻഡ്സോ കാലപ്പഴക്കം മൂലം മിഷനറികൾക്കും ഷെഡ്ഡിനും കേടുപാടുകൾ വന്ന് പ്രവർത്തന രഹിതമായത് പിന്നീട് ഫോറെസ്റ്റ് അധികാരികളുടെയും മറ്റു അധികാര കേന്ദ്രങ്ങളുടെയും അനുമതിയോടെ യഥാസ്ഥാനത്ത് പുനഃസ്ഥാപിക്കുക മാത്രമാണ് ചെയ്തിട്ടുള്ളത്. അതുകൊണ്ടുതന്നെ എന്റെ സ്ഥാപനത്തിൽ പുതുതായി 2 ,3 വർഷം മുമ്പ് പുതുതായി രണ്ട് മെഷീനുകൾ ഉപയോഗിച്ചു എന്ന് പറയുന്നത് വസ്തുതാവിരുദ്ധമാണ്

എന്റെ സ്ഥാപനത്തിന് അലനല്ലൂർ ഗ്രാമപഞ്ചായത്തിൽ നിന്നും 2000 -2001 കാലഘട്ടം മുതൽ തന്നെ 36 HP ഇലക്ട്രിക്ക് മോട്ടോർ പവർ മെഷീൻ ഉപയോഗക്കുന്നതിന് ലൈസൻസ് തന്നിട്ടുള്ളതാണ്

പരാതിക്കാരൻ 2008 -2009 കാലഘട്ടത്തിലാണ് എന്റെ സ്ഥാപനത്തിന്റെ അടുത്ത് വീട് നിർമിച്ചിട്ടുള്ളത്. ആയതു കൊണ്ട് തന്നെ പരാതിക്കാരൻ പരാതിയിൽ ആരോപിച്ച രീതിയിൽ എന്റെ സ്ഥാപനം പരാതിക്കാരന്റെ കോമ്പൗണ്ടിന്റെ അടുത്തേക്ക് നീക്കി സ്ഥാപിച്ചിട്ടില്ലാത്തതും രണ്ടു മൂന്ന് വർഷം മുമ്പ് രണ്ട് പുതിയ മെഷീനുകൾ എന്റെ സ്ഥാപനത്തിൽ സ്ഥാപിച്ചിട്ടില്ല.

എന്റെയും കുടുംബത്തിന്റെയും ഏക ഉപജീവന മാർഗ്ഗമാണിത് . കൂടാതെ, മറ്റു ഇരുപതോളം കുടുംബങ്ങളും ഈ സ്ഥാപനത്തെ ആശ്രയിച്ചാണ് ജീവിച്ചു വരുന്നത്. 2000-2001 കാലഘട്ടം മുതൽ 36 HP കണക്റ്റിംഗ് ലോഡുമായി പ്രവർത്തിച്ചു വരുന്ന എന്റെ സ്ഥാപനം താങ്കളുടെ കത്തിൽ പറയുന്ന രീതിയിൽ ഉള്ള ദൂര പരിധിയിൽ നിന്ന് ഒഴിവാക്കണമെന്ന് അപേക്ഷിക്കുന്നു..

ഈ സാഹചര്യത്തിൽ താങ്കളുടെ സൂചന (4) കത്തിൽ പരാമർശിക്കുന്ന പ്രകാരം എനിക്ക് ബോർഡ് നൽകിയ 'കൺസണ്ട് ടു ഓപ്പറേറ്റ്' പിൻവലിക്കരുതെന്നും എന്റെ സ്ഥാപനത്തിൽ ഇത്രയും കാലം പ്രവർത്തിച്ചു വരുന്ന ബാൻഡ്സോയുടെ പ്രവർത്തനാനുമതി നിഷേധിക്കരുതെന്നും തുടർന്ന് പ്രവർത്തിക്കാൻ അനുമതിക്കണമെന്നും അപേക്ഷിക്കുന്നു. കൂടാതെ ഞാൻ പറയുന്ന വാദങ്ങൾ തെളീക്കുന്നതിനും രേഖകൾ ഹാജരാക്കുന്നതിനും എനിക്ക് നേരിട്ട് ഹാജരായി എന്റെ ഭാഗം കേൾക്കുന്നതിന് ഒരു അവസരം നൽകണമെന്ന് അപേക്ഷിക്കുന്നു.

Kerala State Pollution Control Board Palakkad

എന്ന്

Krishnan MN
Environmental

Exhibit R2 G translated copy

From

Kasim Alayan
Alayan House.
Alanallur P.O. Kootukulam
Palakkad. 678601
Mob. 9846507696

To

The Environmental Engineer
Kerala State Pollution Control Board,
District Officer, Palakkad.

Sub:- Explanation regarding your notice dated 13/10/2022- Reg.

Ref: Your notice No. PCB/PLKD/180/2012 Dated 19.08.2022
2). Notice sent by you on 14/09/2022 (PCB/PLKD/180/2012)
3). Explanation for your letter dated 24-09-2022.
4). Your notice No. PCB/PLKD/180/2012 dated 13-10-2022

Sir,

I deny all the allegation in your letters except the facts admitted below in this letter.

As alleged in the complaint filed by the complainant against my company M/s Alayan Timbers, the unit was not moved or new machinery is not installed towards compound of the complainant two to three years ago.

I have elaborated this point in Ref (3). My unit has been operating for 27 years and all I have done is repair the damage on the roof of the unit due to age. I did not install two new machinery in my establishment, two or three years ago.

KSEB has sanctioned 36 HP power connecting load in the establishment. 26.856 K W connected load was sanctioned on 22-10-2001 in the establishment and till date no more power was required or consumed other than the earlier sanctioned 26.856 K W connected load. Therefore, the new machinery has not been installed and used in my company. The band saw which has been working in my institution since 2001 has been damaged due to age and the shed has become inoperable and has only been restored to its proper place with the permission

of the forest authorities and other authorities. Therefore it is untrue to say that two new machines were installed in my organization 2-3 years ago

My unit has been licensed by Alanallur grama panchayat since 2000-2001 to use 36 HP electric motor power machine.

The complainant has built a house near my establishment in the period 2008-2009. So establishment was not moved to the compound of the complainant as alleged by the complainant in the complaint and two new machines were not installed in my establishment two or three years ago.

This is the only means of livelihood for me and my family. Besides, around twenty other families depend on this unit for their livelihood. My unit has been working with 36 HP connecting load since 2000-2001 and I requests exemption from the distance criteria as mentioned in your letter.

I am requesting not to withdraw the 'consent to operate' given to me by the board as per vide ref (4) and not to deny the permission to operate the Bandsaw which has been operating in my institution for so long and allow it to operate further. And may give me an opportunity to hear my side in person to prove my contentions and to produce supporting documents.

Yours faithfully,
Kasim Alayan
Sd/-

R2 - (H)

KERALA STATE POLLUTION CONTROL BOARD
FORM II
[See rule 10(2)]
NOTICE OF INSPECTION

Environmental Engineer

Assistant Engineer..
Shri...Muhammed Rafi P.......................
No. ....
Dated...11/10/2022..................................
....
....

To Kasim Alayan, Alayan Timbers, Kattukulam, Alanallur - 678 601

Take Notice that for the purpose of enquiry under section 21 the following officers of the **Pollution Control Board** namely;-

(i) Shri...Muhammed Rafi P (Assistant Engineer)
(ii) Shri...Deepthi N (Assistant Engineer)
(iii) Shri..

and the persons authorised by the Board to assist them shall inspect-

Any systems of your Industrial Plant.

Any other parts thereof of pertaining thereto under management/control of date (a) ....11/10/2022.............. between ...2:00pm....to...2:30pm.......Hours when all facilities requested by them for such inspection should be made available to them on the site. Take Notice that refusal or denial to above stated demand made under the functions of the **Pollution Control Board** shall amount to obstruction punishable under section 37(1) of the Act.

By order of the Board
Assistant Engineer

Copy to:

1. ....
2. ....
3. ....

Attested copy
Kasim Alayan

Kerala State Pollution Control Board Palakkad

Krishnan A. N
Environmental Engineer

Scanned with CamScanner

R2-(J)

Phone : 0491 – 250554
E-mail : kspcbpalakkad@gmail.co

KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാഓഫീസ്, പാലക്കാട്
DISTRICT OFFICE, PALAKKAD
NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001
www.krocmms.nic.in

അയച്ചു
തീയതി: 21/11/2022

Regd.with A/D

"ഭരണഭാഷ-മാതൃഭാഷ"

പിസിബി/പിഎൽകെഡി/ടിജി-180/2012

ഉത്തരവ്

സൂചന:- 1. ആലായൻ ടിമ്പേഴ്സ് – ന് പിസിബി/പിഎൽകെഡി/ഐസി/സിഒ-3180/2015 ആയി 01.11.2015 ന് അനുവദിച്ച കൺസന്റ് ടു ഓപ്പറേറ്റ്.
2. പിസിബി/പിഎൽകെഡി/ഐസിഒ/ആർ1/16179845/2021 നമ്പറായി 17.12.2021 ന് അനുവദിച്ച കൺസന്റ് ടു ഓപ്പറേറ്റ്.
3. 19.08.2022 ൽ താങ്കൾക്ക് അയച്ച ഇതേ നമ്പർ കത്ത്.
4. 14.09.2022 ൽ താങ്കൾക്ക് അയച്ച ഇതേ നമ്പർ കത്ത്.
5. താങ്കളുടെ 05.09.2022, 24.09.2022 ലെ മറുപടി കത്തുകൾ.
6. 13.10.2022 – ന് താങ്കൾക്കയച്ച കാരണം കാണിക്കൽ നോട്ടീസ്.
7. 21.10.2022 – ന് താങ്കൾ തന്ന മറുപടി.

താങ്കളുടെ ആലായൻ ടിമ്പേഴ്സ് എന്ന സ്ഥാപനം 1974 – ലെ ജല (മലിനീകരണ നിയന്ത്രണവും നിവാരണവും) നിയമം, 1981 – ലെ വായു (മലിനീകരണ നിയന്ത്രണവും നിവാരണവും) നിയമം, 1986 – ലെ പരിസ്ഥിതി (സംരക്ഷണ) നിയമം എന്നീ പരിസ്ഥിതി നിയമങ്ങളുടെ പരിധിയിൽ വരുന്നതാകയാൽ;

ഈ സ്ഥാപനത്തിനു മേൽ പറഞ്ഞ പരിസ്ഥിതി നിയമങ്ങൾ പ്രകാരം മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ പ്രവർത്തനാനുമതി വേണ്ടതാകയാൽ;

ഈ സ്ഥാപനത്തിന് സൂചന (1) പ്രകാരം 31.08.2021 വരെ സാധുതയുള്ള പ്രവർത്തനാനുമതി (കൺസന്റ് ടു ഓപ്പറേറ്റ്) അനുവദിച്ചിട്ടുണ്ടായിരുന്നതാകയാൽ;

ഈ സ്ഥാപനത്തിന് സൂചന (2) പ്രകാരം 31.08.2026 വരെ സാധുതയുള്ള കൺസന്റ് റിന്യൂവൽ അനുവദിച്ചിട്ടുള്ളതാകയാൽ;

2022 ജൂലൈ 26-ാം തിയതി ശ്രീ. റഷീദ് ആലായൻ താങ്കളുടെ സ്ഥാപനത്തിന്റെ പ്രവർത്തനത്തെ സംബന്ധിച്ച് ബഹു. അലനല്ലൂർ പഞ്ചായത്ത് സെക്രട്ടറിക്ക് സമർപ്പിച്ച പരാതി 04.08.2022 – ലെ കത്തു മുഖേന സെക്രട്ടറി ബോർഡിന് അയച്ചുതന്നതാകയാൽ;

Kerala State Pollution Control

Krishnan M.N

ഈ പരാതിയിൽ ഉള്ളടക്കം ചെയ്ത വിവരങ്ങൾ പ്രകാരം സ്ഥാപനം പരാതിക്കാരന്റെ കോമ്പോണ്ടിന്റെ അടുത്തേക്കായി നീക്കി നിർമ്മിച്ചിട്ടുണ്ടെന്നും പുതുതായി താങ്കൾ രണ്ട് മൂന്ന് വർഷം മുമ്പ് രണ്ട് മെഷിനറികൾ അധികമായി സ്ഥാപിച്ചിട്ടുള്ളതായും ഇതിന്റെ ശബ്ദവും പൊടിയും കാരണം പരാതിക്കാരനും കുടുംബത്തിനും ബുദ്ധിമുട്ടാണെന്നും പരാതിയിൽ പരാമർശിച്ചതാകയാൽ;

2022 ആഗസ്റ്റ് 11-ാം തിയതി ബോർഡുദ്യോഗസ്ഥൻ താങ്കളുടെ സ്ഥാപനം സന്ദർശനം നടത്തുകയും പരിശോധിക്കുകയും ചെയ്തതാകയാൽ;

പരിശോധനയിൽ കൺസന്റിനുവേണ്ടി അപേക്ഷയിൽ ഉള്ളടക്കം ചെയ്ത സൈറ്റ്പ്ലാൻ പ്രകാരമുള്ള വീടുകളിലേക്കുള്ള ദൂരവും സെറ്റ്ബാക്ക് മാനദണ്ഡങ്ങളും മാറ്റം വരുത്തിയതായി ബോധ്യപ്പെട്ടതാകയാൽ;

ഇത് സംബന്ധിച്ച് 19.08.2022 ന് സൂചന (3) പ്രകാരം താങ്കളുടെ സ്ഥാപനത്തിന് വിശദീകരണം ആവശ്യപ്പെട്ട് കത്ത് നൽകിയതാകയാൽ;

05.09.2022 - ന് സൂചന (4) പ്രകാരം താങ്കൾ ബോർഡിൽ സമർപ്പിച്ച മറുപടി കത്തിൽ താങ്കൾ 1997 മുതൽ 16 എച്ച്പി മെഷിനറി ഉപയോഗിച്ച് പ്രവർത്തിക്കുന്നതായും 2000-2001 മുതൽ 36 എച്ച്പി കണക്ടഡ് ലോഡ് ആയി വർദ്ധിപ്പിച്ചതായും ബോധിപ്പിച്ചതാകയാൽ;

17.10.2015 ലെ ഫോറസ്റ്റ് ലൈസൻസ്, 17.07.2015-ലെ വ്യവസായ വകുപ്പിന്റെ അക്നോളജ്മെന്റ് (പാർട് II) എന്നിവ പ്രകാരം 01.11.2015 ന് താങ്കൾക്ക് കൺസന്റ് അനുവദിക്കുമ്പോൾ 16 HP റീസോ, 5 HP Planer എന്നിവ (ആകെ 21 HP) മാത്രമാണ് ഉണ്ടായിരുന്നതെന്ന് ബോധ്യപ്പെട്ടതാകയാൽ;

14.09.2022 ലെ സൂചന (5) കത്ത് പ്രകാരം കൺസന്റ് ടു ഓപ്പറേറ്റ് അനുവദി 01.11.2015 - നു ശേഷം പുതുതായി നിർമ്മിച്ചതോ മാറ്റി സ്ഥാപിച്ചതോ ആയ മെഷിന പരാതിക്കാരന്റെ വീട്ടിലേക്ക് 25 മീറ്റർ ദൂരത്തിലേക്ക് മാറ്റി സ്ഥാപിക്കുന്നതിനും മാ സ്ഥാപിക്കുന്നതുവരെ പ്രവർത്തനം ആ മെഷിനറിയുടെ പ്രവർത്തന നിർത്തിവെക്കുന്നതിനും നിർദ്ദേശം നൽകിയതാകയാൽ;

24.09.2022 ന് സൂചന (6) പ്രകാരം താങ്കൾ ബോർഡിൽ മറുപടി ക സമർപ്പിച്ചതാകയാൽ;

08.08.2022 - ന് താങ്കൾ പഞ്ചായത്ത് സെക്രട്ടറിക്ക് സമർപ്പിച്ച കത്തി സ്ഥാപനത്തിലെ ബാൻഡ്സോ 2017 ൽ സ്ഥാപിച്ചതാണെന്ന് താങ്കൾ തെ പ്രസ്താവിച്ചിട്ടുള്ളതാകയാൽ;

Kerala State Pollution Control Board Palakkad

Krishnan M.
Environmental Eng

[redacted]

ബോർഡിൽ സൂചന (5) പ്രകാരം നിർദ്ദേശം പാലിക്കുന്നതുസംബന്ധിച്ച് താങ്കളുടെ വിശദീകരണം തൃപ്തികരമല്ലാത്തതാകയാൽ;

11.10.2022 തിയതിയിലെ ബോർഡ് ഉദ്യോഗസ്ഥരുടെ പരിശോധനയിൽ താങ്കൾ സൂചന (5) പ്രകാരം 'ബാൻഡ് സോ' മാറ്റി സ്ഥാപിച്ചിട്ടില്ല എന്നു ബോധ്യപ്പെട്ടതാകയാൽ;

ബോർഡ് നൽകിയ സൂചന (5) നിർദ്ദേശം പാലിക്കാതെ പ്രവർത്തിക്കുന്നത് 1981 - ലെ വായു (മലിനീകരണ നിയന്ത്രണവും നിവാരണവും) നിയമത്തിലെയും, സൂചന 1, 2 കൺസന്റിലെ വ്യവസ്ഥകളുടെയും ലംഘനമാകയാൽ;

താങ്കൾക്ക് നൽകിയ കൺസന്റ് ടു ഓപ്പറേറ്റ് പിൻവലിക്കാൻ ഉദ്ദേശിക്കുന്നു എന്നും പിൻവലിക്കാതിരിക്കാൻ കാരണമെന്തെങ്കിലുമുണ്ടെങ്കിൽ ആയത് ഏഴ് (7) ദിവസത്തിനകം സമർപ്പിക്കണമെന്നും ജല മലിനീകരണ (നിയന്ത്രണവും നിവാരണവും) നിയമം 1986 - ലെ സെക്ഷൻ 33എ വായു മലിനീകരണ (നിയന്ത്രണവും നിവാരണവും) നിയമം 1981 - ലെ സെക്ഷൻ 31എ എന്നിവ പ്രകാരം നോട്ടീസ് നൽകുന്നു.

2022 ഒക്ടോബർ മാസം 13-ാം തീയതി പുറപ്പെടുവിക്കുന്നത്.

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിനുവേണ്ടി

(മലിനീകരണ നിയന്ത്രണ ബോർഡ് പാലക്കാട് — seal)

എൻവയോൺമെൻറൽ എഞ്ചിനീയർ

കൃഷ്ണൻ. എം.എൻ.
എൻവയോൺമെന്റൽ എഞ്ചിനീയർ,

സ്വീകർത്താവ്

കാസിം ആലായൻ,
S/o. ഹംസ, ആലായൻ വീട്,
അലനല്ലൂർ പി.ഒ.,
പാലക്കാട് - 678601.

Kerala State Pollution Control Board Palakkad

Krishnan M.N
Environmental Engineer

Phone : 0491–2505542,0491-3522360
E-mail : kspcbpalakkad@gmail.com

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
ജില്ലാ ഓഫീസ്, പാലക്കാട്
DISTRICT OFFICE, PALAKKAD
NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001
www.kspcb.kerala.gov.in

Exhibit R2 J translated copy

In reply please refer to : PCB/PLKD/TG-180/2012 Date : 01/11/2022

Consent Withdrawal Notice

Ref:

1. Consent to operate No. PCB/PLKD/IC/CO-3180/2015 granted to M/s. Alayan Timbers on 01.11.2015
2. Consent to Operate No. PCB/PLKD/ICO/R1/16179845/2021 granted on 17.12.2021
3. Letter of the same number sent to you on 19.08.2022.
4. Letter of the same number sent to you on 14.09.2022.
5. Your reply letters dated 05.09.2022 and 24.09.2022
6. Show cause notice sent to you on 14.09.2022.
7. Your reply letter dated 21.10.2022

WHEREAS your company Alayan Timbers is governed by the Water (Control and Prevention of Pollution) Act, 1974, the Air (Control and Prevention of Pollution) Act, 1981 and the Environment (Protection) Act, 1986;

WHEREAS as per the above environmental laws, this establishment requires consent to operate from the Pollution Control Board;

WHEREAS this institution has been granted consent to operate valid till 31.08.2021 vide ref (1);

Whereas this institution has been granted consent to operate -Renewal valid upto 31.08.2026 vide ref (2);

WHEREAS the complaint submitted to Hon. Alanallur Panchayat Secretary by Mr. Rasheed Alayan on 26th July 2022 regarding the work of your organization was sent to the Board by letter dated 04.08.2022;

WHEREAS the Board official inspected your establishment on 11th August 2022;

WHEREAS on inspection it was found that the distance to the nearby residence and setback criteria as per the site plan contained in the application for consent had been altered;

WHEREAS in this regard, a letter has been issued to your establishment seeking an explanation on 19.08.2022 vide ref (3);

WHEREAS as per Forest License dated 17.10.2015 and Industry Department Acknowledgment (Part II) dated 17.07.2015 it is ascertained that you had only 16 HP Resaw and 5 HP Planner (Total 21 HP) when granting consent to your establishment on 01.11.2015;

WHEREAS as per letter dated 14.09.2022 vide ref (5) the newly constructed or replaced machinery after obtaining consent to operate on 01.11.2015 has been directed to be relocated to a distance of 25 meters from the complainant's house and to stop the operation till the replacement;

WHEREAS as per the inspection of the Board officials on 11.10.2022, the 'band saw' has not been replaced according to vide (5);

WHEREAS Failure to comply with direction (4) issued by the Board is a violation of the Air (Control and Prevention of Pollution) Act, 1981 and the provisions of clauses 1 and 2 in the consent to operate;

WHEREAS on 13.10.2022 that you have been served with a show cause notice not to withdraw your consent as per vide ref (6);

WHEREAS the reply given by you on 21.10.2022 as per vide ref (8) is not satisfactory;

So it is hereby ordered that the Consent issued as per ref (2) to your establishment dated 17.12.2021 is withdrawn under sections 33A and 31A of the Water (Prevention of Pollution) Act, 1974 and the Air (Prevention of Pollution) Act, 1991 respectively.

Dated 31st October 2022

For Kerala State Pollution Control Board

Environmental Engineer

Sd/-

To,

Qasim Alayan,

S/o. Hamsa, Alayan House,

Alanallur P.O., Palakkad - 678601.

R2 — (K)

(120)

KERALA STATE POLLUTION CONTROL BOARD

No.

1) തിരുമിറ്റക്കോട് ഗ്രാമ പഞ്ചായത്തിലെ 9-ാം വാർഡിൽ പ്രവർത്തിക്കുന്ന അലായ ടി ബ്ലോക്സ് എന്ന സ്ഥാപനത്തിനെതിരെ ശ്രീ അബ്ദുൾ [illegible] നൽകിയ പരാതി ചുവടെ ചേർക്കുന്നു.

അന്വേഷണ റിപ്പോർട്ട്

2 പരാതി (1) ന്റെ അടിസ്ഥാനത്തിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ 11/08/22 ന് സ്ഥല പരിശോധനയും, തെളിവെടുപ്പും നടത്തി. കൂടാതെ പരാതിക്കാരന്റെ കാര്യങ്ങളും അന്വേഷണം നടത്തുകയും ചെയ്തു. പരാതിയിൽ [illegible] [illegible] വരുന്ന [illegible] [illegible] [illegible] [illegible] എന്നും [illegible] [illegible] [illegible] [illegible] [illegible] പ്രവർത്തിക്കുമ്പോഴുണ്ടാകുന്ന ശബ്ദം [illegible] ബുദ്ധിമുട്ടിലാണ് എന്നും [illegible] പ്രവർത്തിക്കുമ്പോഴുണ്ടാകുന്ന പ്രകമ്പനം മൂലം വീടിന്റെ ചുമരുകൾ വിള്ളലുകൾ ഉണ്ടായതായും പരാതിക്കാരൻ പറഞ്ഞു. [illegible] [illegible] [illegible] [illegible] പ്രവർത്തന [illegible] [illegible] [illegible] ബുദ്ധിമുട്ടുകൾ ഉണ്ടാകുന്നു എന്ന് പരാതിക്കാരൻ പറഞ്ഞു. [illegible] [illegible] [illegible] [illegible] പ്രവർത്തനം നടക്കുന്നതിനാൽ പൊടിശല്യവും ഉണ്ടാകുന്നതിനാൽ [illegible] ബുദ്ധിമുട്ട് ഉണ്ടാകുന്നു എന്ന് പരാതിക്കാരൻ പറഞ്ഞു. [illegible] [illegible] [illegible] സ്ഥല പരിശോധന നടത്തി. പരിശോധന സമയം യൂണിറ്റ് പ്രവർത്തിക്കുന്നതായി കണ്ടെത്തി. [illegible] [illegible] ടി-ബ്ലോ - 16 HP, [illegible] - ബ്ലോ - 16 [illegible] [illegible] - 3.7 HP, ടി-ബ്ലോ [illegible] - 1 HP

Kerala State Pollution Control Board Palakkad

Krishnan M.N
Environmental Engineer

ഗ്രൈൻഡർ മെഷീൻ - 1/2 HP എന്നിവ ഉള്ളതായി കണ്ടു. പരിശോധനയിൽ സ്ഥാപനം അധിക നിർമ്മാണങ്ങളോടെ കൺസന്റ് ടു ഓപ്പറേറ്റിന് നൽകിയ സൈറ്റ് പ്ലാനിൽ നിന്ന് വിന്യാസം മാറ്റി അധിക നിർമ്മാണം നടത്തിയിട്ടുണ്ട് എന്ന് ബോധ്യപ്പെട്ടു. സ്ഥാപനത്തിൽ പരാതിക്കാരന്റെ ഭാഗം (മെഷീൻ ഷെഡ്) അടച്ചുറപ്പുള്ളതായി കണ്ടു എന്നാൽ ബിൽഡിംഗിന്റെ ബാക്കി വശങ്ങൾ (മെഷീനിലേക്ക് എത്തുന്നതിനുള്ള സൗകര്യം). (മെഷീൻ ഷെഡ്) അടച്ചുറപ്പ് നൽകിയതായി കണ്ടില്ല. സ്ഥാപനത്തിന്റെ പരാതിക്കാരന്റെ വശത്തുള്ള അടച്ചുറപ്പിൽ നിന്നും പരാതിക്കാരന്റെ വീട്ടിലേക്ക് 8.8m ദൂരവും അടച്ചുറപ്പിൽ നിന്ന് പ്ലാനിലേക്ക് 4.50 m ദൂരവും, അടച്ചുറപ്പിൽ നിന്ന് സംപ്-ടാങ്കിലേക്ക് - 1.6m ദൂരവും, അടച്ചുറപ്പിൽ നിന്ന് കിണറിലേക്ക് - 6.6 മീറ്റർ ദൂരവും ഉള്ളതായി കണ്ടു. പരാതിക്കാരന്റെ വശത്തേക്ക് അടച്ചുറപ്പിൽ നിന്ന് 90cm ഉള്ളതായി ട്ടു. സ്ഥാപന ഉടമ സമർപ്പിച്ച സൈറ്റ് പ്ലാനിലുള്ള ദൂരപരിധി പാലിക്കപ്പെടാത്തതായി കാണപ്പെട്ടു. തുടർ നടപടികളായി ഫയൽ ഉചിത നിർദ്ദേശങ്ങൾക്ക് സമർപ്പിക്കുന്നു.

(signature)
12/08/22

വനിത (2) ന്റെ റിപ്പോർട്ട് സ്ഥാപനത്തിൽ സ്ഥാപനത്തിനും ~~പരാതിക്കാരനും~~ അറിയിപ്പ് കത്തിന്റെ കരട് ~~...~~ അംഗീകാരത്തിനായി സമർപ്പിക്കുന്നു.

26/08/22

വനിത (3) ന്റെ അനുബന്ധ അംഗീകാരത്തിനായി സമർപ്പിക്കുന്നു.

(signature) ?/08/22

(signature)

Kerala State Pollution Control Board, Palakkad (stamp)

(signature)
Krishnan M.N
Environmental Engineer

അന്വേഷണ റിപ്പോർട്ട്

12-10-2022 ൽ ബോർഡ് ഉദ്യോഗസ്ഥർ അലയൻസ് ടിമ്പേഴ്സ് - അലനല്ലൂർ എന്ന സ്ഥാപനം സ്ഥലസന്ദർശനവും പരിശോധനയും നടത്തി. പരിശോധന സമയം സ്ഥാപനത്തിലെ Resaw യും Sander machinery യും പ്രവർത്തിക്കുന്നതായി കണ്ടു. പരിശോധന സമയം Bandsaw യും Planer machinery യും പ്രവർത്തിക്കുന്നതായി കണ്ടില്ല. എന്നാൽ പ്ലെയിനർ പ്രവർത്തിപ്പിച്ചതിന്റെ മരപ്പൊടികൾ കൂടിയിരിക്കുന്നതും പ്ലെയിനറിനോട് അടുത്തായി പ്ലെയിനർ ഉപയോഗിച്ച് വൈൻഡിങ്ങ് ടേബിളിന്റെ പണികൾ നടക്കുന്നതായും കണ്ട് ബോധ്യപ്പെട്ടു. പരാതിയിൽ പറ[illegible] Bandsaw നിശ്ചിത അകലത്തിൽ അടുത്ത [illegible] കണ്ടില്ല. ശേഷം പരാതിക്കാരെ കണ്ടു. Band Saw machinery യും പ്ലെയിനർ മെഷിനറിയും ഒരേപോലെ പ്രവർത്തിപ്പിക്കുന്നതായും നിലവിലും തങ്ങൾക്ക് ഇത് മൂലം ബുദ്ധിമുട്ട് അനുഭവപ്പെടുന്നതായും പരാതിക്കാരൻ പറഞ്ഞു. നിലവിൽ ഇത് വരെ തങ്ങളുടെ പരാതിക്കു പരിഹാരം ലഭിച്ചിട്ടില്ല എന്നും പരാതിക്കാരൻ പറഞ്ഞു. അന്വേഷണ റിപ്പോർട്ട് തുടർ നടപടികൾക്കായി സമർപ്പിക്കുന്നു.

[signature]
12/10/2022

Kerala State Pollution Control Board ★ Palakkad

[signature]

Krishnan M.N
Environmental Engineer

Exhibit R2 K translated copy

KERALA STATE POLLUTION CONTROL BOARD

1) The complaint received from Sr. Abdul Rasheed against M/s Alayan timbers located at Alanallur Gramapanchayat , 9th ward is put up in the file.

2) Inspection report

The Board officials has Inspected the unit on 11.08.2022 as per para (1). Met the complainant first, then inspection was conducted. The complainant informed that the unit was expanded towards their boundary around 2 to 3 years back and he and his family are facing difficulties due to the noise generated from the unit. He also informed that the house of the complainant got cracks due to the vibration generated from the working of the unit. And further informed that he has a son studying in the school and his son couldn't study due to the operation of the mill and since the saw mill is situated near to their bed room, they couldn't get to sleep most of the time. Then conducted inspection in the unit. The unit was working during the inspection. Resaw-16 HP, band saw- 16 HP, Plainer 3.7 HP, Resaw grinder- 1 HP, plainer Grinder 0.5 HP are existed in the unit. During inspection, it was found that the establishment has done additional construction, different from the site plan submitted along with the application for consent to operate. The side facing the complainant's residence was seen covered with metal sheet. But, the remaining sides of the mill (except the location where the materials were stored) were seen uncovered. It was found that the distance from the metal sheet enclosure to the complainant's residence was 8.8m, to Planner, Band saw and Resaw were 4.5m, 1.6m and 6.6m respectively. The distance from the covering to the complainant's side was found to be 90 cm. The distance criteria as per the site plan submitted by the owner was found not to be complied. Submitting the inspection report for further action.

Assistant engineer
Sd/-
12.08.2022

3) Draft put up for approval as per Para (2)

Assistant engineer
Sd/-
26.08.2022

4) Fair put up for approval as per para (3)

Assistant engineer
Sd/-
27.08.2022

Inspection Report

On November 10, 2022, Board officials carried out an inspection in M/s Alayan Timbers located at Alanallur. During this visit, it was noticed that the Resaw and Sander machinery were operational, while the Band saw and Plainer were not working. Also observed that Sawdust generated from the Plainer was deposited near to it, and construction of dining table was going on in the unit, seems to be using planer. The Band saw referenced in the complaint was not relocated as instructed by this office. Subsequently, officials spoke with the complainant, who reported that the unit continues to operate the Band saw and Plainer, causing them ongoing difficulties. They further indicated that the issues raised in the complaint are still remains unresolved. The inspection report put up for further action.

Assistant Engineer

Sd/-

12.10.2022